FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR

PASHUPATI DAIRIES PRIVATE LIMITED OPERATING IN MANUFACTURING OF DAIRY PRODUCT AT SAHARANPUR, UTTAR PRADESH

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	M/s Pashupati Dairies Private Limited PAN - AADCP4074B CIN - U15204DL2003PTC273781
2.	Address of the registered office	F-82, 1st Floor, Shivaji Place Rajouri Garden, West Delhi, New Delhi, Delhi, India, 110027
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	Village Kumhar Heda NH-73, Dehradun Road, Saharanpur, Uttar Pradesh, 247001.
5.	Installed capacity of main products/ services	NA
6.	Quantity and value of main products/ services sold in last financial year	NA
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Balance Sheet for FY 2024-25 Balance Sheet for FY 2023-24 www.stalwartipe.com,
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be downloaded from www.stalwartipe.com,
10.	Last date for receipt of expression of interest	02nd August, 2025
11.	Date of issue of provisional list of prospective resolution applicants	12th August, 2025
12.	Last date for submission of objections to provisional list	17th August, 2025
13.	Date of issue of final list of prospective resolution applicants	27th August, 2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	01st September, 2025
15.	Last date for submission of resolution plans	01st October, 2025 by 05:00 PM Through email as well as through Hard copies to be submitted to Mr Sandeep Goel Resolution Professional Office at :- STALWART RESOLUTION PROFESSIONAL LLP SD 73, Pitampura Delhi 110034
16.	Process email id to submit Expression of Interest	cirp.pashupati@gmail.com

SANDEEP GOEL IBBI/ IPA-003/ IP-N00073/ 2017-18/ 10583 Insolvency Professional

CMA Sandeep Goel-
Resolution Professional
(IBBI/IPA-003/IP-N00073/2017-18/10583)
AFA No .: AA3/10583/01/300626/301302 valid upto 30.06.2026
M/s Pashupati Dairies Private Limited (Under CIRP)
Regd. Office: SD - 73 Pitampura, New Delhi 110034

Date: 18.07.2025
Place: Delhi

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
PASHUPATI DAIRIES PRIVATE LIMITED
OPERATING IN MANUFACTURING OF DAIRY PRODUCT AT SAHARANPUR, UTTAR PRADESH

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	**M/S PASHUPATI DAIRIES PRIVATE LIMITED PAN - AADCP4074B CIN - U15204DL2003PTC273781**
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CMA Sandeep Goel
Resolution Professional
(IBBI/IPA-003/IP-N00073/2017-18/10583)
AFA No .: AA3/10583/01/300626/301302 valid upto 30.06.2026
M/s Pashupati Dairies Private Limited (Under CIRP)
Regd. Office: SD - 73 Pitampura, New Delhi 110034

Date: 18.07.2025
Place: Delhi

Balmer Lawrie Investments Limited
[A Government of India Enterprise]
CIN: L65999WB2001GOI093759
Regd. Office: 21 N. S. ROAD KOLKATA - 700 001. Ph.: (033) 2222 5227
E-mail: lahoti.a@balmerlawrie.com, Website: www.blinv.com

NOTICE
TRANSFER OF EQUITY SHARES TO THE DEMAT ACCOUNT OF THE INVESTOR EDUCATION AND PROTECTION FUND (IEPF) AUTHORITY AND UPDATION OF PAN AND KYC

This Notice is given pursuant to the provisions of Section 124 of the Companies Act, 2013 ("the Act") read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 notified by the Ministry of Corporate Affairs (as amended) ("the Rules").

The Act and the Rules, inter-alia provide for transfer of all shares to the Demat Account of the IEPF Authority in respect of which dividend remains unpaid or unclaimed for seven consecutive years.

The final dividend for financial year 2017-18 with respect to the shares held by the shareholders (as referred above) shall be due for transfer to IEPF A/c on 19.10.2025 upon completion of seven years. For all such cases where the final dividend from Financial Year 2017-18 to Financial Year 2023-24 would be found to remain unpaid/ unclaimed for seven consecutive years, the underlying shares shall also be transferred by the Company to the Demat Account of IEPF as per Section 124 of the Act read with the said Rules within 30 days of the due date.

Accordingly, individual communication has been sent to all the concerned shareholders, whose shares(s) is/are due to be transferred to the Demat Account of IEPF Authority at their address available with Balmer Lawrie Investments Ltd. (the Company). The Company has also uploaded on its website https://www.blinv.com/ abt.php#:~: text=to%202023%2D24%20% 3A,(Click%20here),-Financials names and other prescribed details of such shareholders.

Further, please note that in terms of proviso to Section 124(6) of the Act read with Rule 7 of the IEPF Rules, once the shares are transferred to the IEPF Authority, the claimant may claim the said shares by making an online application in Web Form IEPF-5 as prescribed by the MCA, which is available on the website of the MCA at https://www.mca.gov.in/content/mca/global/en/home.html by following the procedure, inter alia, envisaged in the said Act and IEPF Rules. Claimant are advised to approach the Company/RTA along with required documents for issue of entitlement letter before filing claim with IEPF Authority for which the process as stipulated under the Companies Act, 2013 and SEBI Regulations/circulars is to be followed.

It may be noted that voting rights on the shares transferred to the Fund shall remain frozen until rightful owner claims the shares.

In case the concerned shareholder desires to hold back his/her holding of shares of the Company from being transferred to the demat account of the IEPF Authority, he/she is requested to claim his unclaimed dividend for the financial year 2017-18 and onwards on or before 19th October, 2025 by submission of requisite documents to the Company's Registrar and Share Transfer Agent, C B Management Services (P) Ltd., Rasoi Court, 20, Sir RN Mukherjee Road, Kolkata-700001, Tel No. 033-6906 6200, E-mail: rta@cbmsl.com. Please quote your Folio/ DP/ Client ID No. in all your documents and also attach photo copy of your share certificate (both side) for those holding shares in physical mode or send relevant client master list in case the holding is in Demat mode.

Kindly note that the aforesaid procedure is only applicable for shareholders themselves claiming the shares and not the claims made by the legal heir and other claimants or cases of transmission etc. for which the procedure should be followed as per the Companies Act, 2013, read with the rules framed thereunder and SEBI (LODR) Regulations, 2015.

Further in terms of Master Circular No. SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/91 dated June 23, 2025 the shareholders who are holding physical shares and have not yet updated their PAN and KYC details with the Company are requested to update the same by submission of duly filled requisite forms available on the website of the Company at https://www.blinv.com/index.php or of the RTA at www.cbmsl.com. The demat shareholders will have to update their KYC details through their depository participant.

In case you need any other information/clarification, please contact Registrar and Share Transfer Agent of the Company viz. C B Management Services (P) Ltd., Rasoi Court, 20, Sir R N Mukherjee Road, Kolkata-700001, Tel No. 033-6906 6200, Fax No. 033-4011-6739, E-mail: rta@cbmsl.com.

For **BALMER LAWRIE INVESTMENTS LTD.**

Date: 18th July, 2025
Place: Kolkata

Abhishek Lahoti
Nodal Officer

Bank of India Sohna Branch
Tehsil: Sohna, District Gurugram,122103

[Rule - 8(1)] POSSESSION NOTICE (For Immovable Property)

Whereas,
The undersigned being the Authorized Officer of the **Bank of India,** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13 (2) read with rule 3 of Security Interest (Enforcement) Rules, 2002 issued demand notice dated 13-11-2024 calling upon the borrower **M/s Bindal Trading Co. (Prop. Divesh Kumar) to repay the amount mentioned in the notice being Rs.38,70,917/- (in words Rupees Thirty Eight Lakhs Seventy Thousand Nine Hundred Seventeen & Paisa Sixty Nine)** and Present O/s is **Rs.32,52,129.76/-(in words Rupees Thirty two lakhs fifty two thousand one hundred twenty nine & seventy six paisa)** and interest thereon within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described here in below in exercise of powers conferred on him/her under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest Enforcement) Rules, 2002 on this the **17th day of July of the year 2025**.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Bank of India Sohna for an amount **Rs. 32,52,129.76/-** and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

All that part and parcel of the property consisting of Shop no 60, New Anaj Mandi, Within the registration District Nuh, Haryana - 122107 admeasuring 189.00 Sq yards in the name of Mr Divesh Kumar.
Bounded: On the North by : Shop No 61, On the East by : Road, On the West by : Service Road, On the South by : Shop No 59

Date : 17.07.2025, Place: Sohna **Authorised Officer, Bank of India**

GREENPANEL

Special Window for Re-lodgement of Transfer Requests of Physical Shares of Greenpanel Industries Limited

Pursuant to SEBI Circular No. SEBI/HO/MIRSD/MIRSD-POD/P/CIR/2025/97 dated July 2, 2025, shareholders are hereby informed that a special window is being opened for a period of six months, from July 7, 2025 to January 6, 2026 to facilitate re-lodgement of transfer requests of physical shares.

This facility applies to transfer deeds lodged prior to April 1, 2019, which were rejected, returned, or remained unattended due to deficiencies in documents, process gaps or other reasons.

Shareholders who have missed the earlier deadline of March 31, 2021 are encouraged to avail this opportunity by submitting the requisite documents to the company's Registrar and Transfer Agent i.e. MUFG Intime India Pvt. Ltd. at C-101, 247 Park, LBS Marg, Vikhroli West, Mumbai - 400083.

For **Greenpanel Industries Limited**
Lawkush Prasad
Company Secretary and VP - Legal

Date: July 17, 2025
Place: Gurugram

MDF | Pre-Laminated MDF | Wooden Flooring | Plywood

GREENPANEL INDUSTRIES LIMITED
Registered & Corporate Office:
DLF Downtown, Block-3, 1st Floor, DLF Phase-3, Sector 25A, Gurugram-122002. Haryana, India
Phone No.: (+91)124-4784-600 | CIN : L20100HR2017PLC127303
Email: investor.relations@greenpanel.com
Website: www.greenpanel.com

पंजाब नैशनल बैंक pnb punjab national bank
......भरोसे का प्रतीक ...the name you can BANK upon!
(A GOVERNMENT OF INDIA UNDERTAKING)

STRESSED ASSET MANAGEMENT DIVISION (SAMD), HEAD OFFICE
PLOT NO.4, SECTOR-10, DWARKA, NEW DELHI-110075

17.06.2025

ORDER OF THE COMMITTEE-2 FOR IDENTIFICATION OF WILFUL DEFAULTERS PASSED IN PROCEEDINGS CONDUCTED AT HEAD OFFICE ON 13.06.2025.
M/s Margdarshak Financial Services Limited (Rs.34.46 Crore)
SAMB: Delhi
Date of NPA: 10.05.2021

In terms of RBI Master Directions RBI/DoR/2024-25/122 DoR.FIN.REC.No.31/ 20.16.003/2024-25,30 July 2024, a meeting of the Committee for Identification of Willful Defaulters of the Bank was held on 29.03.2025. The Identification Committee concluded that events of willful default in the Borrower's account(s) had occurred and gave its approval for issuance of Show Cause Notice for identifying the following person(s) as wilful defaulters:

1. **M/s Margdarshak Financial Services Limited (Borrower)**
2. **Sh. Rahul Jessel Mittra (Promoter Director)**
3. **Sh. Arup Jyoti Rai Baruah (Director)**
4. **Smt. Saroj Topno (Director)**

Accordingly, Show Cause notice of 21 days was issued on 02.04.2025 to the above Borrower i.e **M/s Margdarshak Financial Services Limited** & its related parties who were involved in the events of default. They were informed, if they so desire, they can make a representation to the Bank within 21 days from receipt of notice, as to why they should not be classified as wilful defaulters. Inspite of service of the said show cause notice(s), no reply/representation was made by Borrower and its related parties.

The Identification Committee in its meeting held on 13.06.2025, after due consideration of the facts on record observed that the Borrower & its related parties defaulted in payment/repayment obligations to the Bank and were involved in events of default, are fit to be identified as wilful defaulters on the following ground(s) specified in above mentioned Master Circular of RBI:

Diversion of Funds:
M/s Ravi Rajan & Co. Forensic Auditor, mentioned in his report dt. 21.09.2022 that M/s Margdarshak Financial Services Limited (MFSL) has submitted the same 'Receivable statements' to multiple lenders since name, loan account name, amount and purpose etc. was same in all these statements. And it is also observed that majority of lenders are having exclusive charge on receivables against which loan have been sanctioned by e-UBI.

Forensic auditors further state that as per the terms of sanction for term loan facilities advanced by e-UBI, the specific loan receivables of the borrower company arising out of the Term Loans sanctioned by e-UBI was to be exclusively first charged with e-UBI. However, borrower company shared the same security with other lenders such as Caspian Impact Investment P Ltd., Bandhan Bank, SIDBI, Ujjivan Finance Small Bank, UC Inclusive Credit Pvt. Ltd, and Alwar General Finance Company P Ltd.

It is also observed by Forensic Auditor that there seems misrepresentation of facts by borrower as evident from anomaly in voter ID records of customers and duplicate records of customers in various receivable/book debts statements submitted to lenders having exclusive charge on receivable/book debts.

All of the above-mentioned events indicate Diversion of Funds.

ORDER OF THE COMMITTEE FOR IDENTIFICATION OF WILFUL DEFAULTERS:
The Identification Committee-2, constituted in consonance with RBI guidelines and after due consideration of the overall facts, the charges levelled against the Borrower and its related parties, decided to identify the following persons as willful defaulters on the following grounds:

S.No.	Name	Designation/Status	Charge
1	**M/s Margdarshak Financial Services Limited**	Borrower	Diversion of Funds
2	Sh. Rahul Jessel Mittra	Promoter Director	
3	Sh. Arup Jyoti Rai Baruah	Director	
4	Smt. Saroj Topno	Director	

The Committee directed to issue the Order accordingly and to serve the same upon the borrower and its related parties.

However, the Committee directed that the above-named persons are free to make a written representation against the order of Identification Committee, within a period of 15 days from the date of receipt of this order to the Review Committee-2 headed by the Executive Director of the Bank at the following address: Punjab National Bank, SAM Division, Corporate Office, 3rd Floor, Plot No.4, Sector 10, Dwarka, New Delhi, PIN: 110075. It is further informed that an opportunity of personal hearing shall be provided by the Review Committee headed by the Executive Director of the Bank before final declaration.

Identification Committee-II constituted in consonance with the RBI directives comprises of the following members:

i. Chief General Manager, SAMD (Head of Committee)
ii. General Manager, CRMD, HO
iii. General Manager, TMD HO and
iv. Assistant General Manager, Law Division HO (Invitee)

The Identification Committee-2, has authorized the undersigned to send this **ORDER OF THE COMMITTEE FOR IDENTIFICATION OF WILFUL DEFAULTERS** under her Signature.
(Neeru Saldi)
Assistant General Manager (Law)

Biocon

BIOCON LIMITED
CIN: L24234KA1978PLC003417
Regd. Office: 20th KM, Hosur Road, Electronic City, Bengaluru - 560 100, Karnataka, India.
Phone: +91-80-2808 2808; Fax: +91-80-2852 3423
E-mail: co.secretary@biocon.com; Website: www.biocon.com

NOTICE OF THE 47TH ANNUAL GENERAL MEETING AND E-VOTING INFORMATION

NOTICE is hereby given that the 47th Annual General Meeting ('AGM') of Biocon Limited ('the Company') will be held on Friday, August 08, 2025 at 3:30 P.M. (IST) through Video Conferencing ('VC') or Other Audio-Visual Means ('OAVM'), in compliance with Circular No. 14/2020 dated April 08, 2020, Circular No. 17/2020 dated April 13, 2020, Circular No. 20/2020 dated May 05, 2020 and subsequent circulars issued in this regard, the latest being General Circular No. 09/2024 dated September 19, 2024 issued by the Ministry of Corporate Affairs ('MCA') (hereinafter referred to as 'MCA circulars') and other applicable provisions of the Companies Act, 2013 ('the Act') read with the Rules framed thereunder, the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ('SEBI Listing Regulations, 2015'), to transact the business as set forth in the 47th AGM Notice.

In compliance with MCA Circulars and SEBI Circular No. SEBI/HO/CFD/CFD-PoD-2/P/CIR/2024/133 dated October 03, 2024, the Company has sent the Notice of the 47th AGM along with Integrated Annual Report for the FY 2024-25 on Thursday, July 17, 2025, electronically to all Members whose email addresses are registered with the Company/RTA/Depository Participants as on Friday, July 11, 2025. Members may note that the Notice of AGM along with the Integrated Annual Report, instructions for remote e-voting and participation in the AGM through VC/OAVM are also made available on the website of the Company at www.biocon.com, website of the stock exchanges i.e. www.bseindia.com and www.nseindia.com and on the website of the Registrar and Share Transfer Agent ('RTA') i.e. KFin Technologies Limited ('KFintech') i.e. https://evoting.kfintech.com/. The dispatch of Notice of the AGM along with Integrated Annual Report through emails has been completed on Thursday, July 17, 2025. Additionally, in accordance with Regulation 36(1)(b) of the SEBI Listing Regulations, 2015, the Company has also sent a letter to shareholders, whose e-mail IDs are not registered with Company/RTA/Depository Participants, providing the weblink including the path of Company's website from where the 47th AGM Notice and Integrated Annual Report for FY 2024-25 can be accessed.

Members will be able to attend the 47th AGM through VC/OAVM as per the platform provided by the Company's RTA at https://emeetings.kfintech.com. The detailed procedure for attending the AGM through VC / OAVM is explained in detail under Point No. 37 in the Notes of 47th AGM Notice.

Pursuant to Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014, Regulation 44 of SEBI Listing Regulations, 2015 and the Secretarial Standard on General Meeting ('SS-2') issued by the Institute of Company Secretaries of India ('ICSI'), as amended from time to time, the Company is pleased to provide remote e-voting facility to all its Members to cast their vote electronically on all resolutions as set forth in the Notice of the AGM through the electronic voting system of KFintech from a place other than the venue of the AGM ('remote e-voting').

Further, pursuant to SEBI Circular No. SEBI/HO/CFD/ CMD/CIR/P/2020/242 dated December 09, 2020 on "e-Voting facility provided by Listed Entities", e-voting process has been enabled for all the individual demat account holders, by way of single login credential, through their demat accounts/websites of Depositories/Depository Participants, in order to increase the efficiency of the voting process. Members are advised to update their mobile number and email Id with their Depositories/Depository Participants in order to access e-voting facility. The procedure to login and access remote e-voting, as devised by the Depositories is given in the AGM Notice.

Members holding shares in physical mode whose email ID is not registered and who wish to receive the Notice, Annual Report and all other communications by the Company, from time to time, may get their email IDs registered by submitting Form ISR-1 to Company's RTA at einward.ris@kfintech.com.

Individual shareholders holding shares in physical form and non-individual shareholders will be able to participate in remote e-voting at https://evoting.kfintech.com.

All the Members are informed that:

i. The cut-off date for determining the eligibility of Members to vote by electronic means or at the AGM is Friday, August 01, 2025;
ii. The remote e-voting period will commence on Sunday, August 03, 2025 at 9:00 A.M. (IST) and will end on Thursday, August 07, 2025 at 5:00 P.M. (IST) (both days inclusive);
iii. Remote e-voting will not be allowed beyond the aforesaid date and time and the said facility shall be forthwith disabled by KFintech upon expiry of the aforesaid period. Once the vote on the resolution is cast by a Member, he/she shall not be allowed to change it subsequently;
iv. The facility of e-voting through Insta-poll will also be made available during AGM for Members present at the meeting through VC/OAVM who have not cast their vote through remote e-Voting;
v. The voting rights of the Shareholders (for voting through remote e-Voting before the AGM and e-Voting during the AGM) shall be in proportion to their share of the paid-up equity share capital of the Company as on the cut-off date i.e. Friday, August 01, 2025;
vi. Information and instructions including details of User ID and Password relating to e-voting have been sent to the Members through e-mail whose email ids are registered with Depositories/RTA. The same login credentials should be used for attending the AGM through VC / OAVM;
vii. The Company has appointed Mr. V Sreedharan and in his absence Mr. Pradeep B Kulkarni, Practicing Company Secretaries, Partners, M/s. V Sreedharan and Associates, Company Secretaries, Bengaluru as the Scrutinizer to scrutinize the remote e-voting process and Insta-poll at the AGM in a fair and transparent manner;
viii. The Members who have cast their vote by remote e-voting prior to the AGM may also attend the AGM through VC/OAVM but shall not be entitled to cast their vote again;
ix. Persons whose names are recorded in the register of members/beneficial owners maintained by the depositories as on the cut-off date only shall be entitled to vote using the remote e-voting facility or at the AGM through Insta-poll;
x. Any person who acquires shares of the Company and becomes a Member of the Company after the dispatch of the Notice of the AGM and holds shares as on the cut-off date i.e. Friday, August 01, 2025, may obtain the login ID and password by sending a request at einward.ris@kfintech.com and / or follow the instructions as specified in the AGM Notice. However, if a person is already registered with KFintech, then the existing user ID and password can be used for e-voting.

The result of e-voting will be declared within the stipulated timeline from the conclusion of the Meeting and the same, along with the Scrutinizer's Report, will be placed on the website of the Company at www.biocon.com and on the website of KFintech at https://evoting.kfintech.com. The result will simultaneously be communicated to the stock exchanges.

In case of queries related to e-voting, Members may refer the Frequently Asked Questions (FAQs) and E-voting user manual available at the "Download" section of https://evoting.kfintech.com (KFintech Website) or may contact Mr. Suresh Babu, Senior Manager, KFin Technologies Limited (Unit: Biocon Limited), Selenium Tower B, Plot 31 & 32, Financial District, Nanakramguda, Hyderabad - 500032 or email at einward.ris@kfintech.com or evoting@kfintech.com or call at 040 – 6716 2222 or toll free No.- 1800-309-4001.

The Board of Directors of the Company at its Meeting held on May 08, 2025 has recommended final dividend at the rate of 10% i.e. ₹ 0.50/- per equity share of face value of ₹ 5/- each fully-paid up of the Company, for the Financial Year ended March 31, 2025, which is subject to deduction of Tax at Source (TDS) at the prescribed rates. For details in this regard, Members may please refer Point No. 33 in the Notes of 47th AGM Notice.

The record date for the purpose of determining the entitlement of shareholders for the final dividend for Financial Year 2024-25 was Friday, July 04, 2025. The payment of dividend shall be made on or before Friday, August 22, 2025 subject to shareholder's approval at the 47th AGM.

For Biocon Limited
Sd/-
Ekta Agarwal
Interim Company Secretary and Compliance Officer
Membership No.: FCS 11388

Date: July 17, 2025
Place: Bengaluru

Bank of India
Relationship beyond banking

Zonal Office: Delhi NCR Zone, Batra House, Ground Floor, Plot No.-52, Sector-32, Gurugram-122003, Haryana
Tele No.: 0124-2388406/412, E-mail: ZO.DelhiNCR@bankofindia.co.in

Requirement of Premises on Lease Basis

Bank of India requires premises (commercial) for undermentioned Branch on Ground Floor with adequate free parking space.

Branch	District	Category	Place	Carpet Area	Floor
Faridabad Sec-15	Faridabad	Urban	Faridabad Sec-15	1500 Sq. Ft.	Ground Floor

Premises owner has to submit proposal at Zonal Office Delhi NCR till **31.07.2025 up to 05:00 PM** at below mentioned address in 2 sealed envelopes, in one envelope Technical details and in another Financial details should be mentioned.

Envelop No.1 (Technical Details): Approved Map of premises/site by concerned Authority with full details of proposed premises having commercial Title deed. **If any documents not submitted then the application will not be considered**. Making availability of parking space, availability V set/ RF(Antenna)/solar panel space on roof of premises and space for generator.

Envelop No. 2 (Financial Details): Financial details of the carpet area with per Sq.Ft. rent (inclusive of all liabilities, maintenance charges etc.) and lease period options and total period of lease details. All Present and future taxes such as house/property tax and other taxes of the Premises to be borne by owner only.

Both Performa, terms & conditions can be obtained from Bank of India website (URL-www.bankofindia.co.in). **Zonal office Delhi NCR address at Batra House, Ground Floor, Plot No.-52,Sector 32, Gurgaon, Haryana-122003**. Bank reserves right to cancel any proposal or all proposals without disclosing any reasons.

Note: Approved Map of Building along with documents of property owner. If any document missing then Technical bid will be automatically rejected.

Date: 18.07.2025 **Zonal Manager, Delhi NCR Zone**

PUBLIC NOTICE

Notice is hereby given that Share Certificate Number 1135308 & 1294944 for 147 equity shares each of Rs. 10/- (Rupees Ten Only) Face Value bearing Distinctive No.(S) 67435545 - 67435961 & 171995316-171995462 of **M/S. GlaxoSmithKline Pharmaceuticals Ltd** for Folio Number 0303111, having its registered office at: **Kfin Technologies Ltd,** Unit: GlaxoSmithKline Pharmaceuticals Ltd **"Selenium Tower-B, Plot No 31 & 32, Financial District, Nanakramguda, Serilingampally, Hyderabad - 500032** Registered in the name of **Veena Israni have been lost**. I have applied to the company for issue duplicate shares certificate. Any person who has any claim in respect of the said shares certificate should lodge such claim with the company within 15 days of the publication of this notice.

PUBLIC NOTICE

Public at large being informed that my client **BHURE KHAN** S/O LATE ISMAIL KHAN R/O H.NO.244, NAI BASTI, JAMIA NAGAR, OKHLA, NEW DELHI-110025 has debarred, disowned, and severed all relations with her son namely **MOHD KHALID MALIK** with immediate effect, from all his Immovable Properties and Movable Assets, as he have become unfaithful, dishonest, disobedient & having bad behavior towards my client. Anybody dealing with him will do so at their own risk and responsibilities and my clients will not be responsible for any act, deed, liabilities, financial transactions or dealing done by him. My client has debarred, disown and severed all relations with him. **Rahimullah Ansari** (Advocate) F-12/9, Jogbai Extn., Jamia Nagar, Delhi-110025.

PUBLIC NOTICE

I, RITU NAGPAL wife of Sh. Sumit Nagpal, R/o BA-37B, Ashok Vihar, Phase-I, Delhi, am the sole owner and in possession of Entire Freehold Property No.81, in Block-G, with its roof/terrace rights, land area measuring 300 sq.yds., situated at Ashok Vihar, Phase-I, Delhi. Some original documents i.e DDA Allotment Letter, Possession Letter, Site Possession etc. of the above said Property have been lost and not traceable till date against which I have lodged the Complaint with Police Department, Delhi vide LR No. 3021265/2025 on 17.07.2025, if anybody found, the same may submit or contact to me 9811730163.

Classifieds
PERSONAL

It is for general information that I,SHUBHAM MAHESHWARI,S/o-Jai Prakash Maheshwari,R/o,B-58/2 Block-B Garima Garden Sahibabad Ghaziabad Uttar Pradesh-201005,declare that name of mine and my Father has been wrongly written as Shubham and Jai Prakash in my all educational documents,The actual name of mine and my-Father are Shubham Maheshwari and Jai Prakash Maheshwari, Which may be amended accordingly. 0040800145-6

I,Zeba s/o Mohammad Arif R/o 46,Sweet Home Apartments, Sector-14, Rohini,Delhi-110085, have changed my name to Zeba Fazli permanently. 0040800120-8

I NITISH KUMAR CHAURASIA ALIAS NATRAJ HASRAT S/O Shri Bahadur Lal Chaurasia R/O Khasra No 335/2, Ground Floor, Shastri Park Extension, Uttarakhand Colony, Near Gaushala, Village Ibrahimpur Burari New Delhi-110084, have changed my name to NATRAJ CHAURASIA for all future purposes vide Affidavit Certificate No. IN-DL16257170050593X 0040800090-1

I, Anisha W/o Inayat Hussain R/o B-40, Street No.2,Chand Bagh,Delhi-110094 have changed my name to Anisha Hussain. 0040800120-11

I,Yogander Yadav S/o Kanhaiya Singh,R/o 42, Sector-55,Sohna Road,Near-Syndicate City, Hospital Jiwan-Colony Part-2,Faridabad-121005,have changed my name to Yogender Yadav Permanently. 0040800120-6

I,Vijay Kumar s/o-Dashrath Modi,R/o Machhali Mohalla, PO.Giridih,Ps-Giridih,Jharkhand-815301,have changed my name to Vijay Baranwal permanently 0040800120-3

I,Tanvi D/o Gurmeet,House No.147,Ward No.4,Guru Charan Pura,Rohtak, Haryana-124001,have changed my name to Tanvi Kawatra for all future purposes. 0040800120-10

I,Suresh Garg,s/o Shiv Narayan Gupta,R/o 1/2321,Ram Nagar Mandoli-Road, Subhash Marg, Shahdara,Delhi-110032,have changed my name to Suresh Kumar Garg permanently 0040800120-5

I,Sharda Rani w/o Hans Raj R/o.H.No.76,Ward No.1, Alhapur,Near Dispensary, Palwal Baghola,Haryana-121102 have changed my name to Sharda permanently 0040800120-9

I,Rakshit S/o Narendra Kumar,R/o 504, HIG Block-1,DDA Flats,Motia Khan,D.B. Gupta Road,New Delhi-110055,have changed my name to Rakshit Khoba Permanently. 0040800120-4

I,Mohammad Ziaur Rahman,S/o-Late Mohammad Fazlur Rahman,H.No-B-16, Third-Floor, Left-Side,Johri Farm,Noor-Nagar Extn.,Okhla,South-East Delhi,Delhi-110025,have changed my name to Mohd Ziaur Rahman,permanently. 0040800120-7

I,Khazan Singh,S/o Sube Singh R/o Plot No.67,Block-B,Pocket-3, Sector-17, Dwarka,Delhi-110078,have changed my name to Khazan Singh Birhman. 0040800100-10

I,Amra Begum W/o Amir Hasan,R/o D-53/3-A,2nd Floor L/S Gali No.18,Chauhan Banger, Seelampur,Delhi-110053,have changed my name to Aamira Begum. 0040800120-1

I,Aisha w/o Irshad Ali R/o B2/32-A,3rd Floor, Yamuna Vihar, Delhi-110053,have changed my name to Aisha Khan Permanently. 0040800120-2

I, Vandana Devi Garg w/o Balwant Rai r/o E-1/75, Sector-7, Rohini, Delhi-110085 have changed my name as VANDANA DEVI. 0040800030-1

I, Sufiya Junaid W/o Junaid Ali Beg R/o 4/567, Street-6, PS Kwarsi, Jeevangarh, Aligarh have changed my name to Sufiya Kamar. 0070978763-1

I, Shivani Chhillar w/o Krishan Chhillar r/o 111, Tower -2, DLF Capital Greens, Moti Nagar, Delhi-110015 have changed my name to SHIVANI VARTHVAL. 0040800045-1

I, SHIVANGI BISHT d/o VINOD SINGH BISHT r/o T-238/A, Baljeet Nagar, Patel Nagar, Delhi 110008 declare that name of my mother and father and has been wrongly written as BHAWNA and VINOD BISHT respectively in my all educational documents. The actual name of my mother and father is BHAWANA BISHT and VINOD SINGH BISHT respectively. 0040800044-1

I, Kuresha Khatun W/o Hashmat Ali Ansari R/o C72, Sec-B1, Tronica City, Loni, Ghaziabad have changed my name to Kuresha Khatun Ansari. 0070978758-1

I, Hashmat Ali S/o Mohd Sarif R/o C72, Sec-B1, Tronica City, Loni, Ghaziabad have changed my name to Hashmat Ali Ansari. 0070978757-1

...continued from previous page.

8.17 The issued and paid-up share capital of PAC 2 has been updated in paragraph 5 of Part B of Section IV (*Background of the Acquirer and the PACs*) on page 44 of the LoF to read as follows:

Ordinary Shares								
Name of the Share-holder	Australian Dollars		New Zealand Dollars		Singapore Dollars		United States Dollars	
	Number of Shares	% of the total issued shares	Number of Shares	% of the total issued shares	Number of Shares	% of the total issued shares	Number of Shares	% of the total issued shares
KKR Asian Fund IV SCSp	30,425,490	100.00	17,759,274	100.00	6,505,235	100.00	213,304,137	100.00
Total	**30,425,490**	**100.00**	**17,759,274**	**100.00**	**6,505,235**	**100.00**	**213,304,137**	**100.00**

Preference Shares								
Name of the Share-holder	Australian Dollars		New Zealand Dollars		Singapore Dollars		United States Dollars	
	Number of Shares	% of the total issued shares	Number of Shares	% of the total issued shares	Number of Shares	% of the total issued shares	Number of Shares	% of the total issued shares
KKR Asian Fund IV SCSp	273,829,407	100.00	159,833,456	100.00	58,547,116	100.00	2,011,687,459	100.00
Total	**273,829,407**	**100.00**	**159,833,456**	**100.00**	**58,547,116**	**100.00**	**2,011,687,459**	**100.00**

Paragraphs 5 and 6 of Part C of Section I (*Acquirer, PACs, Sellers, Target Company and Open Offer*) of the DPS stand accordingly amended.

8.18 The Letter of Offer has been updated to reflect that the beneficiaries of PAC 3 are 7 (seven) eligible employees of the Settlor. Please refer to Paragraph 3 of Part C of Section IV (*Background of the Acquirer and the PACs*) on page 47 of the LoF for further details. Paragraph 3 of Part D of Section I (*Acquirer, PACs, Sellers, Target Company and Open Offer*) of the DPS and paragraph 3 of the PA stand accordingly amended.

8.19 The post-transaction shareholding of the Seller pursuant to the First Closing has been updated in Paragraph 1 of Section V (*Details of the Seller*) on pages 48-49 of the LoF to read as follows:

Serial No.	Name	Part of promoter group (Yes/ No)	Details of shares/ voting rights held by the selling shareholder			
			Pre Transaction(1)		Post Transaction(2)	
			Number of Equity Shares	% of Expanded Voting Share Capital	Number of Equity Shares	% of Expanded Voting Share Capital
1.	Aceso Company Pte. Ltd.	Yes	8,41,34,078	58.98	1,22,06,043	8.56%

Notes:

(1) The pre-transaction shareholding percentage of the Seller is calculated on the basis of the Expanded Voting Share Capital as on the date of this Letter of Offer.

(2) Assuming full acceptance under this Open Offer and purchase of only the First Tranche Shares under the SPA. If the percentage of Diluted Voting Share Capital held by the Acquirer and PAC 3 upon completion of acquisition of the First Tranche Shares along with Equity Shares that are validly tendered by the Public Shareholders and accepted by the Acquirer under this Open Offer is less than 54.00% of the Diluted Voting Share Capital, then Acquirer and/or PAC 3 will acquire the Second Tranche Shares as set out in paragraph 3.1(ii) of Part A of Section III (Background to the Open Offer) of this Letter of Offer, and the post transaction shareholding of the Seller will accordingly change.

Paragraph 1 of Part E of Section I (*Acquirer, PACs, Sellers, Target Company and Open Offer*) of the DPS and paragraph 4 of the PA stand accordingly amended.

8.20 The Letter of Offer has been updated to include details of Investment Agreement dated June 04, 2020 entered into by the Seller with the Target Company and Dr. Ajaikumar B S, pursuant to which, the Target Company had issued Equity Shares to the Seller by way of preferential allotment and the Seller had made an open offer to the public shareholders of the Target Company. Please refer to Paragraph 4 of Section V (*Details of the Seller*) on page 49 for further details.

8.21 The Letter of Offer has been updated to include the details of Equity Shares of the Target Company held by Dr. Ajaikumar B S and the Public Shareholders which are pledged as of the Identified Date. Please refer to Paragraph 3 of Section VI (*Background of the Target Company*) on page 49 of the LoF for further details.

8.22 The Letter of Offer has been updated to reflect the rationale/intention of the Acquirer to enter into the Share Purchase Agreement with the Target Company and to include the list of Target Group Entities (other than the Target Company) and their countries of incorporation and operations. Please refer to Paragraph 4 of Section VI (*Background of the Target Company*) on pages 49-50 of the LoF for further details. Paragraph 4 of Part F of Section I (*Acquirer, PACs, Sellers, Target Company and Open Offer*) of the DPS stands accordingly amended.

8.23 The Letter of Offer has been updated to include the composition of the Board as on the date of the Letter of Offer. Please refer to Paragraph 13 of Section VI (Background of the Target Company) on pages 51-52 of the LoF for further details.

8.24 The Letter of Offer has been updated to include details of clarifications sought from the Target Company by BSE in relation to a communication dated January 26, 2025 on behalf of anonymous whistleblowers. Please refer to Paragraph 16 of Section VI (*Background of the Target Company*) on page 52 of the LoF for further details.

8.25 The Letter of Offer has been updated to reflect the key financial information of the Target Company based on its annual audited consolidated financial statements as on and for the financial years ended on March 31, 2022, March 31, 2023, March 31, 2024, and March 31, 2025. Please refer to Paragraph 17 of Section VI (*Background of the Target Company*) on pages 52-54 of the LoF for further details. Paragraph 10 of Part F of Section I (*Acquirer, PACs, Sellers, Target Company and Open Offer*) of the DPS stands accordingly amended.

8.26 The pre and post Offer shareholding pattern of the Target Company have been updated as on July 07, 2025 i.e., the Identified Date. Please refer to Paragraph 18 of Section VI (*Background of the Target Company*) on pages 54-55 of the LoF for further details.

8.27 The Letter of Offer has been updated to include the amount of Line of Credit in Indian Rupees. Please refer to Paragraph 2 of Part B of Section VII (*Offer Price and Financial Arrangements*) on page 58 of LoF for further details. Paragraph 2 of Section V of the DPS stands accordingly amended.

8.28 The Letter of Offer has been updated to include that the documents will be available for inspection to the Public Shareholders electronically during the Tendering Period. Please refer to Section XI (*Documents for Inspection*) on pages 85-86 of the LoF for further details.

8.29 The Letter of Offer has been updated to include that the Acquirer has acquired control over the Target Company on May 30, 2025 in accordance with the SEBI (SAST) Regulations, prior to the commencement of the Tendering Period for the Open Offer, and the acceptance of Equity Shares tendered pursuant to the Open Offer will be implemented by the Acquirer and PACs through the Acquisition Window as provided under the Master Circular and accordingly, the LoF (including the cover page) throughout has been amended to delete any references to the off-market settlement and related aspects (including deletion of the Off-Market Form of Acceptance cum Acknowledgement). In view of the aforementioned, the disclosures with respect to the acceptance and settlement of the Open offer have been appropriately amended in the Letter of Offer at: (i) Section IX (*Procedure for Acceptance and Settlement of the Open Offer*) on page 63 onwards of the LoF; and (ii) Section X (*Compliance with Tax Requirements*) on page 74 onwards of the LoF. Section VIII (*Procedure for Tendering the Equity Shares in Case of Non-Receipt of Letter of Offer*) of the DPS stands accordingly amended.

9. **Revised Schedule of activities**

9.1 The disclosures in the DPS under Section VII (*Tentative Schedule of Activity*) and in the DLoF under Section I (*Tentative Schedule of Major Activities Relating to the Offer*) has been modified in the LoF and appear under Section I (*Schedule of Major Activities Relating to the Open Offer*) on page 2 of the LoF as follows. Section VII (*Tentative Schedule of Activity*) of the DPS stands accordingly amended.

No.	Name of Activity	Original Schedule of Activities (Day and Date)#	Revised Schedule of Activities (Day and Date)
1.	Issue of the Public Announcement	February 23, 2025	February 23, 2025
2.	Publication of the DPS in Newspapers	March 03, 2025, Monday	March 03, 2025, Monday
3.	Last date for filing of the Draft Letter of Offer with SEBI	March 10, 2025, Monday	March 10, 2025, Monday
4.	Last date for public announcement for competing offer(s)	March 25, 2025, Tuesday	March 25, 2025, Tuesday@
5.	Last date for receipt of comments from SEBI on the Draft Letter of Offer (in the event SEBI has not sought clarification or additional information from the Manager to the Offer)	April 02, 2025, Wednesday	July 03, 2025**
6.	Identified Date*	April 04, 2025, Friday	July 07, 2025, Monday
7.	Last date for dispatch of the Letter of Offer to the Public Shareholders whose names appear on the register of members on the Identified Date	April 15, 2025, Tuesday	July 14, 2025, Monday
8.	Last date by which a committee of independent directors of the Target Company is required to give its recommendation to the Public Shareholders for this Open Offer	April 21, 2025, Monday	July 17, 2025, Thursday
9.	Last date for upward revision of the Offer Price and/or the Offer Size	April 21, 2025, Monday	July 17, 2025, Thursday
10.	Date of publication of the Open Offer opening public announcement, in the Newspapers in which the DPS has been published	April 22, 2025, Tuesday	July 18, 2025, Friday
11.	Date of commencement of the Tendering Period	April 23, 2025, Wednesday	July 21, 2025, Monday
12.	Date of closure of the Tendering Period	May 07, 2025, Wednesday	August 01, 2025, Friday
13.	Last date of communicating the rejection/acceptance and completion of payment of consideration or refund of Equity Shares to the Public Shareholders	May 22, 2025, Thursday	August 18, 2025, Monday
14.	Last date for publication of post Open Offer public announcement in the Newspapers in which the DPS has been published	May 29, 2025, Thursday	August 25, 2025, Monday

 # The original schedule of activities was indicative (prepared on the basis of timelines provided under the SEBI (SAST) Regulations) and was subject to receipt of the Required Statutory Approvals.

Where last dates are mentioned for certain activities, such activities may take place on or before the respective last dates.

@There has been no competing offer.

*** Actual date of receipt of SEBI's final observations on the DLOF.*

** Date falling on the 10th Working Day prior to the commencement of the Tendering Period. The Identified Date is only for the purpose of determining the Public Shareholders as on such date to whom the Letter of Offer would be sent. All the Public Shareholders (registered or unregistered) are eligible to participate in this Open Offer at any time prior to the closure of the Tendering Period.*

10. The Acquirer, the PACs and their respective directors accept full responsibility for the information contained in this Pre-Offer Advertisement cum Corrigendum (other than such information as has been obtained from public sources or provided by or relating to and confirmed by the Manager, the Target Company and/or the Seller) and also for the obligations of the Acquirer and the PACs laid down in the SEBI (SAST) Regulations in respect of the Open Offer.

11. This Pre-Offer Advertisement cum Corrigendum is expected to be available on SEBI's website (www.sebi.gov.in).

Kotak Mahindra Capital Company Limited
27BKC, 1st Floor, Plot No. C-27, 'G' Block, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051
Contact Person: Mr. Ganesh Rane
Tel. No.: +91 22 6218 5905
Fax No.: +91 22 6713 2447
Email: hcg.openoffer@kotak.com
SEBI Registration Number: INM000008704
Validity Period: Permanent Registration

KFin Technologies Limited
Selenium, Tower B, Plot No- 31 and 32, Financial District, Nanakramguda, Serilingampally, Hyderabad, Rangareddy - 500 032, Telangana, India
Contact Person: Mr. M Murali Krishna
Tel. No.: +91 40 6716 2222/18003094001
Fax No.: + 91 40 6716 1563
Email: healthcare.openoffer@kfintech.com
SEBI Registration Number: INR000000221
CIN: L72400MH2017PLC444072
Validity Period: Permanent Registration

Issued by the Manager to the Open Offer

For and on behalf of the Acquirer and the PACs

Hector Asia Holdings II Pte. Ltd. (Acquirer)	Hector Asia Holdings I Pte. Ltd. (PAC 1)	KKR Asia IV Fund Investments Pte. Ltd. (PAC 2)	KIA EBT II Scheme 1 (PAC 3)
Sd/-	Sd/-	Sd/-	Sd/-

Place: Singapore/ Mumbai
Date: July 17, 2025

Adfactors/259/25

हीरो फिनकॉर्प लिमिटेड

सीआईएनः U74899DL1991PLC046774
पंजीकृत कार्यालयः 34, सामुदायिक केंद्र, बसंत लोक, वसंत विहार, नई दिल्ली-110057
दूरभाषः 011-4948 7150 , फैक्सः 011-4948 7197, 011-4948 7198
ईमेलः litigation@herofincorp.com, वेबसाइटः www.herofincorp.com

कब्जा-सूचना((परिशिष्ट IV) नियम 8(1))

जबकि हीरो फिनकॉर्प लिमिटेड (एचएफसीएल), एक गैर-बैंकिंग वित्तीय कंपनी के प्राधिकृत अधिकारी ने, वित्तीय संपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण और प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (2002 का 54) के प्रावधानों के तहत **(इसके बाद "अधिनियम" के रूप में संदर्भित)** तथा प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 3 के साथ पठित अधिनियम की धारा 13(2) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए दिनांक 11.04.2024 को एक मांग नोटिस जारी किया, जिसमें मांग की गई हैः

1. **मैसर्स. आर.डी पाइप्स (उधारकर्ता),** जिसका पंजीकृत कार्यालय जिंद रोड, गोहाना मान धर्म कांटा के सामने, सोनीपत, हरियाणा-131301 में और 289 वार्ड नंबर 3, गोहाना पुरानी अनाज मंडी, गोहाना, सोनीपत, हरियाणा-131301 पर भी है।
2. **श्री अशोक कुमार जैन (सह-उधारकर्ता), निवासीः** 289 वार्ड नंबर 3, गोहाना पुरानी अनाज मंडी, गोहाना, सोनीपत, हरियाणा-131301,
3. **सुश्री कृष्णा जैन (सह-उधारकर्ता), निवासीः** 289 वार्ड नंबर 3, गोहाना पुरानी अनाज मंडी, गोहाना, सोनीपत, हरियाणा-131301
4. **श्री अतुल जैन(सह-उधारकर्ता/बंधककर्ता), निवासीः** 289/2 वार्ड नं. 3, गोहाना पुरानी अनाज मंडी,गोहाना, सोनीपत, हरियाणा- 131301 से

नोटिस में उल्लिखित राशि 06.11.2024 तक **रु.1,42,91,121.11/-(एक करोड़ बयालीस लाख इक्यानबे हजार एक सौ इक्कीस और ग्यारह पैसे मात्र)** से नोटिस में उल्लिखित राशि 22.04.2024 के अनुसार **रु.1,06,95,294.40/- (एक करोड़ छह लाख पंचानबे हजार दो सौ चौरानबे रुपये और चालीस पैसे मात्र)** एवं लागू ब्याज और अन्य शुल्कों के साथ उक्त नोटिस की प्राप्ति की तारीख से साठ (60) दिनों के भीतर पुनर्भुगतान करने को कहा गया है।

ऋणकर्ता राशि चुकाने में विफल रहा है, इसलिए ऋणी और सामान्य रूप से जनता को नोटिस दिया जाता है कि अधोहस्ताक्षरी ने प्रतिभूति हित (प्रवर्तन) नियमन, 2002 के नियम 8 के साथ पठित अधिनियम की धारा 13 की उप-धारा (4) के तहत उसे दी गई शक्तियों का प्रयोग करते हुए नीचे वर्णित संपत्ति पर 17 जुलाई 2025 को कब्जा कर लिया है।

विशेष रूप से ऋणकर्ता और सामान्य रूप से जनता को चेतावनी दी जाती है कि संपत्तियों के साथ कोई लेन-देन न करें और संपत्ति के साथ कोई भी व्यवहार 06.11.2024 के अनुसार **रु.1,42,91,121.11/- (एक करोड़ बयालीस लाख इक्यानबे हजार एक सौ इक्कीस और ग्यारह पैसे मात्र)** की बकाया राशि एवं लागू ब्याज और अन्य शुल्कों के लिए एचएफसीएल के प्रभार के अधीन होगा।

प्रतिभूति संपत्ति को भुनाने के लिए उपलब्ध समय के संबंध में, अधिनियम की धारा 13 की उप-धारा (8) के प्रावधानों के लिए उधारकर्ता का ध्यान आकर्षित किया जाता है।

अचल संपत्ति/सुरक्षित संपत्ति का विवरण इस प्रकार हैः

गोहाना गाँव, गोहाना तहसील और सोनीपत जिले में स्थित किल्ला संख्या 149/15/2/2(3-8) में संपत्ति भूखंड/भूमि है, इसका क्षेत्रफल 21/136 हिस्सा यानी 318 वर्ग गज (लगभग) है।

स्थानः गोहाना, सोनीपत — **हस्ता./- प्राधिकृत अधिकारी**
दिनांकः 17.07.2025 — **हीरो फिनकॉर्प लिमिटेड**

फॉर्म जी
अभिरुचि की अभिव्यक्ति हेतु आमंत्रण

पशुपति डेयरीज प्राइवेट लिमिटेड

सहारनपुर, उत्तर प्रदेश में डेयरी उत्पादों के निर्माण में कार्यरत

दिवाला और ऋण शोध अक्षमता (कार्पोरेट व्यक्तियों के लिए ऋण शोध अक्षमता समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 36ए के उप-नियमावली (1) के अधीन

प्रासंगिक विवरण

1.	कॉर्पोरेट देनदार का नाम, पैन और सीआईएन/एलएलपी नंबर सहित।	**मैसर्स पशुपति डेयरीज प्राइवेट लिमिटेड** पैन - AADCP4074B सीआईएन - U15204DL2003PTC273781
2.	पंजीकृत कार्यालय का पता	एफ-82, प्रथम तल, शिवाजी प्लेस राजौरी गार्डन, पश्चिम दिल्ली, नई दिल्ली, दिल्ली, भारत, 110027
3.	वेबसाइट का यूआरएल	लागू नहीं
4.	उस स्थान का विवरण जहाँ अधिकांश अचल संपत्तियाँ स्थित हैं	ग्राम कुम्हार हेडा एनएच-73, देहरादून रोड, सहारनपुर, उत्तर प्रदेश, 247001
5.	मुख्य उत्पादों/सेवाओं की स्थापित क्षमता	लागू नहीं
6.	पिछले वित्तीय वर्ष में बेचे गए मुख्य उत्पादों/सेवाओं की मात्रा और मूल्य	लागू नहीं
7.	कर्मचारियों/कामगारों की संख्या	शून्य
8.	दो वर्षों के अंतिम उपलब्ध वित्तीय विवरण (अनुसूचियों के साथ), ऋणदाताओं की सूची सहित अन्य विवरण URL पर उपलब्ध हैं:	वित्त वर्ष 2024-25 के लिए बैलेंस शीट वित्त वर्ष 2023-24 के लिए बैलेंस शीट www.stalwartipe.com,
9.	संहिता की धारा 25(2)(एच) के तहत समाधान आवेदकों के लिए पात्रता URL पर उपलब्ध है:	विवरण www.stalwartipe.com से डाउनलोड किया जा सकता है .
10.	रुचि की अभिव्यक्ति प्राप्त करने की अंतिम तिथि	02 अगस्त , 2025
11.	संभावित समाधान आवेदकों की अनंतिम सूची जारी करने की तिथि	12 अगस्त , 2025
12.	अनंतिम सूची पर आपत्तियां प्रस्तुत करने की अंतिम तिथि	17 अगस्त , 2025
13.	संभावित समाधान आवेदकों की अंतिम सूची जारी करने की तिथि	27 अगस्त , 2025
14.	सूचना ज्ञापन, मूल्यांकन मैट्रिक्स और संभावित समाधान आवेदकों के लिए समाधान योजनाओं के अनुरोध जारी करने की तिथि	01 सितंबर , 2025
15.	अंतिम समाधान योजना प्रस्तुत करने की तिथि	01 अक्टूबर , 2025 शाम 5:00 बजे तक ईमेल के साथ-साथ हार्ड कॉपी भी श्री संदीप गोयल रिज़ॉल्यूशन प्रोफेशनल कार्यालय :- स्टालवार्ट रेज़ोल्यूशन प्रोफेशनल एलएलपी एसडी 73, पीतमपुरा दिल्ली 110034 को जमा करनी होगी
16.	रुचि की अभिव्यक्ति प्रस्तुत करने के लिए ईमेल आईडी संसाधित करें	cirp.pashupati@gmail.com

सीएमए संदीप गोयल
समाधान पेशेवर
(IBBI/IPA-003/IP-N00073/2017-18/10583)
एएफए सं. AA3/10583/01/300626/301302 वैधता 30.06.2026 तक
मैसर्स पशुपति डेयरीज प्राइवेट लिमिटेड (सीआईआरपी के अंतर्गत)
पंजीकृत कार्यालयः एसडी - 73 पीतमपुरा, नई दिल्ली 110034

तिथि : 18/07/2025
स्थान दिल्ली

UJJIVAN SMALL FINANCE BANK

दूसरा तल, जीएमटीटी भवन डी-7
सैक्टर 3 नोएडा उ.प्र. 201301

सार्वजनिक प्रकाशन के माध्यम से वित्तीय संपत्तियों के प्रतिभूतिकरण एवं पुनः निर्माण तथा प्रतिभूति ब्याज के प्रवर्तन अधिनियम, 2002 की धारा 13 (2) के अंतर्गत डिमांड नोटिस

एतद्द्वारा सूचना दी जाती है कि निम्नलिखित कर्जदार द्वारा बैंक से प्राप्त की गई ऋण सुविधाएं की प्रधान राशि और ब्याज की पुनः अदायगी में चूक की है तथा कथित सुविधाओं को नीचे वर्णित प्रत्येक खाते के अंतर्गत नॉन-परफॉर्मिंग असैट्स के तौर पर वर्गीकृत किया गया है। वित्तीय संपत्तियों के प्रतिभूतिकरण एवं पुनः निर्माण तथा प्रतिभूति ब्याज के प्रवर्तन अधिनियम, 2002 की धारा 13 (2) के अंतर्गत कर्जदार/गारंटरों को उनके अंतिम ज्ञात पतों पर नोटिस जारी किए थे, तथापि नोटिस अवितरित वापिस आ गए है और प्राधिकृत अधिकारी को विश्वास का कारण है कि कर्जदार/गारंटर नोटिस की सेवाओं से बच रहे है, इसलिए उन्हें इस नोटिस के बारे में सार्वजनिक सूचना के माध्यम से एतद्द्वारा सूचित किया जाता है।

शाखा और कर्जदार /गारंटर के नाम	प्रतिभूतित परिसंपत्तियों का विवरण	एनपीए की तिथि	डिमांड नोटिस की तिथि	डिमांड नोटिस के अनुसार बकाया
शाखाः पाली (राजस्थान) 1. **राधा सिंह उर्फ राधा पत्नी सत्यपाल सिंह सिकरवार उर्फ सत्यपाल सिंह** (उधारकर्ता) 747, जगदंबा नगर, आशापुरा मंदिर के पास, पाली, राजस्थान- 306401, यहां भीः 747, जगदंबा नगर, मां आशापुरा स्कूल के पास, पाली, राजस्थान- 306401, यहां भीः 275, महाराणा प्रताप नगर, पाली, पाली मारवाड़, पाली राजस्थान- 306401, यहां भीः 83, चौकीदारों की गली, पाली वार्ड क्रमांक 41, तहसील-पाली, जिला. पाली, राजस्थान- 306401, 2. **सत्यपाल सिंह सिकरवार उर्फ सत्यपाल सिंह पुत्र बाबू सिंह सिकरवार** उर्फ बाबू सिंह (सह-उधारकर्ता/गारंटर) जगदंबा नगर, आशापुरा मंदिर के पास, पाली, राजस्थान- 306401, इसके अलावाः- 83, चौकीदारों की गली, प्रताप नगर पाली, राजस्थान - 306401, इसके अलावाः 83, चौकीदारों की गली, वार्ड नं. 1, तहसील एवं जिला पाली, राजस्थान - 306401, यहां भीः 747, जगदंबा नगर, मां आशापुरा स्कूल के पास, पाली, राजस्थान- 306401, यहां भीः बीएस 143, शिवाजी नगर, वार्ड नंबर 43, पाली - 306401। आवास ऋण (खाता संख्या 2235210170000018) और (खाता संख्या 2235210070000011)	रकबा 500 वर्ग फुट क्षेत्रफल वाला आवासीय प्लॉट, प्लॉट संख्या 747, चक संख्या 2, खसरा संख्या 362, जगदंबा नगर, पाली, राजस्थान का आधा भाग, जिसकी सीमा इस प्रकार हैः- सीमाः पूर्वः इस प्लॉट का शेष भाग और भुजा, पश्चिमः प्लॉट संख्या 747-ए और भुजा, उत्तरः प्लॉट संख्या 723, दक्षिणः रोड और भुजा। यह संपत्ति राधा सिंह उर्फ राधा पत्नी सत्यपाल सिंह सिकरवार उर्फ सत्यपाल सिंह अर्थात आप में से नंबर 1 की है। बंधक निर्माण हेतु स्वामित्व विलेख जमा करने का ज्ञापन दिनांकः 03.02.2020 बंधक निर्माण हेतु स्वामित्व विलेख जमा करने का ज्ञापन दिनांकः 20.01.2022।	11.05.2025	11.06.2025	8,60,686/- रु. जो 02.06.2025 को देय है जमा 03.06.2025 से अनुबंधीय दर पर ब्याज व अन्य प्रभार।
शाखाः उत्तम नगर (दिल्ली) 1. **श्री संतोष कुमार सिंह पुत्र प्राण मोहन सिंह** (उधारकर्ता) प्लॉट संख्या 45-बी, ई-ब्लॉक, प्रथम तल, नन्हे पार्क, सोम बाजार रोड, उत्तम नगर, नई दिल्ली- 110059, अन्य पते परः **श्री संतोष कुमार सिंह पुत्र प्राण मोहन सिंह,** मकान संख्या ई-63, नन्हे पार्क, मटियाला, डी.के. मोहन गार्डन, उत्तम नगर, नई दिल्ली-110059, इसके अलावाः **श्री संतोष कुमार सिंह पुत्र प्राण मोहन सिंह,** प्लॉट नंबर 58 और 59, खसरा नंबर 67/10, ग्राम नवादा माजरा, हस्तसा, ओम विहार, फेज -5, उत्तम नगर, नई दिल्ली - 110059, 2. **श्रीमती विनीता देवी पत्नी संतोष कुमार सिंह** (सह-उधारकर्ता/गारंटर) प्लॉट नंबर 45-बी, ई-ब्लॉक, पहली मंजिल, नन्हे पार्क, सोम बाजार रोड, उत्तम नगर, नई दिल्ली-110059, यहां भीः **श्री विनीता देवी पत्नी संतोष कुमार सिंह,** मकान नंबर ई-33, नन्हे पार्क, मटियाला, डी.के. मोहन गार्डन, उत्तम नगर, पश्चिमी दिल्ली - 110059, इसके अलावा यहांः **श्री विनीता देवी पत्नी संतोष कुमार सिंह,** प्लॉट नंबर 58 और 59, खसरा नंबर 67/10, ग्राम नवादा माजरा, हस्तसा, ओम विहार, फेज -5, उत्तम नगर, नई दिल्ली - 110059. आवास ऋण (खाता नंबर 224076300000058)।	निर्मित दूसरी मंजिल, बायीं ओर, बिना छत/छत के अधिकार के, उपरोक्त निर्मित संपत्ति संख्या 58 और 59 में से 43 वर्ग गज क्षेत्रफल में फैला, खसरा संख्या 67/10 के अंतर्गत आता है, राजस्व ग्राम हस्तसाल, कॉलोनी ओम विहार, फेज-5 एक्सटेंशन, उत्तम नगर, नई दिल्ली में स्थित है, साथ ही नीचे की भूमि में आनुपातिक अविभाजित हिस्सा निम्नानुसार घिरा हैः सीमाएंः पूर्वः सड़क, पश्चिमः अन्य की संपत्ति, उत्तरः प्लॉट संख्या 57 (पुराना)/प्लॉट का भाग (नया), दक्षिणः प्लॉट संख्या 56 (पुराना)/प्लॉट संख्या 60 (नया)। संपत्ति श्रीमती विनीता देवी पत्नी संतोष कुमार सिंह अर्थात आप में से क्रमांक 2 की है। बंधक निर्माण हेतु स्वामित्व विलेख जमा करने का ज्ञापन दिनांकः 16.08.2018।	12.04.2025	27.05.2025	6,64,925/- रु. जो 27.04.2025 को देय है जमा 28.04.2025 से अनुबंधीय दर पर ब्याज व अन्य प्रभार।
शाखाः जंगल सिकरी (यूपी) 1. **श्री मेराज अली पुत्र खुर्शीद उर्फ खुर्शीद अली उर्फ खुर्शीद अंसारी** (उधारकर्ता) सहुआडीह, देवरिया पांडे, कुशीनगर, उ.प्र.- 274304, 2. **श्री खुर्शीद उर्फ खुर्शीद अली उर्फ खुर्शीद अंसारी पुत्र धनीफ** (सह-उधारकर्ता/गारंटर) सहुआडीह, देवरिया पांडे, कुशीनगर, उ.प्र.- 274304, 3.श्रीमती अयासा खातून पत्नी खुर्शीद उर्फ खुर्शीद अली, उर्फ खुर्शीद अंसारी (सह-उधारकर्ता/गारंटर) सहुआडीह, देवरिया पांडे, कुशीनगर, यूपी- 274304. आवास ऋण (खाता संख्या 2365210170000074)।	आराजी संख्या 160 और 53 की आवासीय संपत्ति, जिसका क्षेत्रफल 0-016 हेक्टेयर है, अर्थात कुल क्षेत्रफल का एक तिहाई भाग, 0.146 हेक्टेयर, राजस्व ग्राम सहुआडीह, टप्पा दांडोपुर, परगना सिधुआ जोबना, तहसील पडरौना, जिला कुशीनगर, उत्तर प्रदेश में स्थित है। इसकी सीमाएँ इस प्रकार हैंः पूर्वः सड़क, पश्चिमः मुबारक की भूमि, उत्तरः मनौवर की भूमि, दक्षिणः गुलाब की भूमि। यह संपत्ति **अयासा खातून पत्नी खुर्शीद अंसारी उर्फ खुर्शीद अली उर्फ खुर्शीद,** अर्थात आप में से तीसरे व्यक्ति की है। बंधक निर्माण हेतु स्वामित्व विलेख जमा करने का ज्ञापन दिनांकः 02.06.2023।	08.06.2025	10.07.2025	26,78,361/- रु. जो 26.06.2025 को देय है जमा 27.06.2025 से अनुबंधीय दर पर ब्याज व अन्य प्रभार।
शाखाः कोटपुतली (राजस्थान) 1. श्री राजू बुनकर उर्फ राजू चौहान पुत्र लीला राम उर्फ लीला राम बुनकर (उधारकर्ता) खट्यावाला, बड़नगर, बड़नगर, पाओटा, जयपुर, राजस्थान-303106। 2. श्रीमती शारदा देवी पत्नी श्री राजू बुनकर उर्फ राजू चौहान (सह-उधारकर्ता/गारंटर) बड़नगर, पाओटा, जयपुर, राजस्थान-303106। आवास ऋण (खाता संख्या 2306210170000015)।	पट्टा संख्या 10, बही संख्या 31, क्षेत्रफल 84.92 वर्ग गज, ग्राम पंचायत बड़नगर, तहसील पावटा और जिला जयपुर, राजस्थान में स्थित आवासीय संपत्ति की भूमि और भवन, जिसकी सीमाएँ इस प्रकार हैंः सीमाएँः पूर्वः दिलीप/लीलाराम का मकान, पश्चिमः सारती/संतराम बलाई का मकान, उत्तरः रास्ता और जगदीश बलाई का मकान, दक्षिणः रमेश गुप्ता की कास्त भूमि। यह संपत्ति श्री राजू बुनकर पुत्र लीला राम, जो आप में से नंबर 1 हैं, की है। बंधक निर्माण हेतु स्वामित्व विलेख जमा करने का ज्ञापन दिनांकः 22.02.2023।	11.05.2025	23.05.2025	6,50,373/- रु. जो 20.05.2025 को देय है जमा 21.05.2025 से अनुबंधीय दर पर ब्याज व अन्य प्रभार।
शाखाः अलवर (राजस्थान) 1. **स्वर्गीय मुख्तयार अहमद उर्फ मुख्तयार @ मुख्तयार उर्फ मुख्तयार खान** (उधारकर्ता) पुत्र छोटे खान उर्फ छोटे खान (अपने कानूनी उत्तराधिकारियों के माध्यम से) 60 फीट रणजीत नगर, जिला अलवर, राजस्थान-301001, 2. **तरन्नुम खान उर्फ तरन्नुम बेगम** (सह-उधारकर्ता/गारंटर) पत्नी स्वर्गीय मुख्तयार अहमद @ मुख्तयार @ मुख्तयार @ मुख्तयार खान, 60 फीट रणजीत नगर, जिला अलवर, राजस्थान-301001, 3. **आफताब उर्फ आफताब अहमद उर्फ अजताब** (सह-उधारकर्ता/गारंटर) पुत्र स्वर्गीय मुख्तयार अहमद उर्फ मुख्तयार उर्फ मुख्तयार खान, 60 फीट रणजीत नगर, जिला अलवर, राजस्थान-301001। आवास ऋण (खाता संख्या 2212210170000042)।	रकबा 102 वर्ग गज क्षेत्रफल वाली फ्री होल्ड संपत्ति, प्लॉट संख्या 95/7, खसरा संख्या 181, गाँव दाउदपुर, तहसील अलवर, राजस्थान। इसकी सीमाएँ इस प्रकार हैंः पूर्वः प्लॉट संख्या 95/7ए, पश्चिमः प्लॉट संख्या 96/7, उत्तरः प्लॉट संख्या 80/7, दक्षिणः रोड। यह संपत्ति तरन्नुम खान उर्फ तरन्नुम बेगम पत्नी स्वर्गीय मुख्तयार अहमद उर्फ मुख्तयार उर्फ मुख्तयार उर्फ मुख्तयार खान की है, जो आप में से दूसरे नंबर पर हैं। बंधक बनाने के लिए स्वामित्व विलेख जमा करने का ज्ञापन दिनांकः 18.01.2024।	08.09.2024	10.02.2025	16,62,553/- रु. जो 05.02.2025 को देय है जमा 06.02.2025 से अनुबंधीय दर पर ब्याज व अन्य प्रभार।
शाखाः राजनगर (यूपी) 1. **श्री जय सिंह पुत्र जगपाल (उधारकर्ता)** प्लांट रोड भूश की ताल, गाजियाबाद, साइन विहार, उत्तर प्रदेश-201009, यहां भीः **श्री जय सिंह पुत्र जगपाल,** 257, शांति नगर, गाजियाबाद, उत्तर प्रदेश-201009, इसके अलावा यहांः श्री जय सिंह पुत्र जगपाल, हिंडाल पुर, पिलखुवा, हापुड, उत्तर प्रदेश-245101, 2. **श्रीमती लक्ष्मी पत्नी जय सिंह** (सह-उधारकर्ता/गारंटर) प्लांट रोड भूश की ताल, गाजियाबाद, साइन विहार, उत्तर प्रदेश-201009, इसके अलावाः श्रीमती लक्ष्मी पत्नी जय सिंह, 112, हिंडालापुर, हापुड, उत्तर प्रदेश-245101। आवास ऋण (खाता संख्या 2210220230000006)	शांति नगर, बिहारीपुरा, गाँव- डूंडाहेड़ा, परगना लोनी, तहसील और जिला गाजियाबाद, उत्तर प्रदेश में स्थित आवासीय संपत्ति, जिसका क्षेत्रफल 50 वर्ग गज यानी 41.805 वर्ग मीटर है, खसरा संख्या 142एमआई का एक भाग है। इसकी सीमाएँ इस प्रकार हैंः पूर्वः अन्य स्वामी की संपत्ति, पश्चिमः अन्य स्वामी की संपत्ति, उत्तरः रास्ता, दक्षिणः खाली प्लॉट। यह संपत्ति **श्रीमती लक्ष्मी पत्नी जय सिंह** यानी आप में से नंबर 2 की है। बंधक निर्माण हेतु स्वामित्व विलेख जमा करने का ज्ञापन दिनांकः 17/02/2023।	11.05.2025	11.06.2025	8,36,867/- रु. जो 20.05.2025 को देय है जमा 21.05.2025 से अनुबंधीय दर पर ब्याज व अन्य प्रभार।

उपरोक्त कर्जदारों/गारंटरों को इस नोटिस के प्रकाशन की तिथि से 60 दिनों के अंदर नोटिस में वर्णित राशि अदा करने की सलाह दी जाती है जिसमें असफल होने पर नोटिस की तिथि से 60 दिन बाद वित्तीय संपत्तियों के प्रतिभूतिकरण व पुनः निर्माण तथा प्रतिभूति ब्याज के प्रवर्तन अधिनियम, 2002 के प्रावधानों के अनुसार आगामी कार्यवाही की जाएगी। इसके अलावा कर्जदारों/गारंटरों को किसी तरीके से, जो कुछ भी हो, के माध्यम से बिना बैंक की सहमति के बिना उपरोक्त वर्णित प्रतिभूतित परिसंपत्तियों के साथ लेन देन करने से एतद्द्वारा प्रतिबंधित किया जाता है। यह सूचना बैंक को उपलब्ध किसी अन्य अधिकार के पूर्वाग्रह के बिना है और अधिनियम तथा/या अन्य प्रभावी कानून के अधीन है।

दिनांकः 17.07.2025 — **स्थानः राजस्थान, दिल्ली और उत्तर प्रदेश** — **प्राधिकृत अधिकारी**

ट्रूहोम फाइनेंस लिमिटेड

(पूर्वतः श्रीराम हाउसिंग फायनैंस लिमिटेड के नाम से प्रसिद्व)

पंजीकृत कार्यालय : श्रीनिवास टावर, प्रथम तल, डोर नंबर 5, पुराना नंबर 11, द्वितीय लेन, सेनाटोफ रोड, अलवरपेट, तेनामपेट, चेन्नई-600018
प्रधान कार्यालय : लेवल-3, वॉकहार्ट टावर्स, ईस्ट विंग सी-2 ब्लॉक, बांद्रा कुर्ला कॉम्प्लेक्स, बांद्रा (पूर्व), मुंबई 400 051 **वेबसाइट :** www.truhomefinance.in

एतद्द्वारा सूचित किया जाता है कि निम्नलिखित कर्जदार/रों ने ट्रूहोम फाइनेंस लिमिटेड (पूर्व में श्रीराम हाउसिंग फाइनेंस लिमिटेड) से प्राप्त ऋण सुविधाओं के मूलधन और ब्याज चुकाने में चूक की है और उक्त ऋण खाते अनार्जक आस्तियों (एनपीए) की श्रेणी में सूचीबद्ध किए जा चुके हैं। वित्तीय आस्तियों का प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (सरफासी ऐक्ट) की धारा 13(2) के तहत उनको उनके अंतिम ज्ञात पते पर मांग सूचना जारी की गई है। उक्त मांग सूचना के अतिरिक्त, उन्हें इस सार्वजनिक नोटिस के माध्यम से भी सूचित किया जा रहा है।

कर्जदारों, प्रतिभूतियों, बकाया राशि, धारा 13(2) के तहत प्रेषित मांग सूचनाओं और उनके तहत दावा की गई राशि का विवरण निम्नानुसार है :-

कर्जदार/सह-कर्जदार का नाम और पता	प्रत्याभूत आस्तियों का सम्पत्ति पता	मांग सूचना की तिथि एवं बकाया राशि रू. में
श्री संदीप खर्ब पुत्र श्री सुरेश कुमार **फ्लैट नंबर 91, हार्मनी अपार्टमेंट, सेक्टर-4, द्वारका, दक्षिण पश्चिम दिल्ली-110075** **अन्य पता : प्लॉट नंबर 30, तीसरा तल, यूनिट नंबर 1 और 4, गांव नसीरपुर, पश्चिमी सागरपुर, नई दिल्ली-110046** **श्री कुलदीप खर्ब पुत्र श्री सुरेश कुमार** **फ्लैट नंबर 91, हार्मनी अपार्टमेंट, सेक्टर-4, द्वारका, दक्षिण पश्चिम दिल्ली-110075** **अन्य पता : प्लॉट नंबर 30, तीसरा तल, यूनिट नंबर 1 और 4, गांव नसीरपुर, पश्चिमी सागरपुर, नई दिल्ली-110046** **श्रीमती प्रवेश देवी पत्नी श्री सुरेश कुमार** **मकान नंबर 175, मुंढेला खुर्द, दक्षिण पश्चिमी दिल्ली-110073** **अन्य पता : प्लॉट नंबर 30, तीसरा तल, यूनिट नंबर 1 और 4, गांव नसीरपुर, पश्चिमी सागरपुर, नई दिल्ली-110046** **ऋण राशि - रु. 40,05,492/-** **एलएएन.- SHLHGPRK0000885** **एनपीए तिथि - 03-जून-2025**	सम्पत्ति के सभी अंश एवं खंड : संपत्ति तीसरा तल, यूनिट नंबर 1, रियर आरएचएस और यूनिट संख्या 4 रियर मिडिल साइड, छत के अधिकार नहीं, प्लॉट नंबर 30 पर निर्मित, 100 वर्ग गज (प्रत्येक यूनिट 50 वर्ग गज), खसरा नंबर 190 और 193 का भाग, स्थित : गांव-नसीरपुर की राजस्व संपत्ति में, पश्चिमी सागरपुर नामक काला. `नी, नई दिल्ली-110046 सीमाः- पूर्वः- गली 10 फीट चौड़ी, पश्चिमः- अन्य की संपत्ति उत्तरः- प्लॉट नं. 29 दक्षिणः- 20 फीट चौड़ी सड़क	मांग सूचना तिथि 16-जून-2025 ऋण खाता संख्या SHLHGPRK0000885 के संबंध में 09 जून 2025 तक बकाया रू. 41,37,699/- (रुपये इकतालीस लाख सैंतीस हजार छह सौ निन्यानवे मात्र) + उपरिवर्णितानुसार आगे ब्याज और आकस्मिक व्यय, लागत आदि।
सुश्री पूजा शर्मा पुत्री श्री मुकट लाल शर्मा **मकान नंबर सी-140 ए, तार फैक्ट्री के पास, विश्वास पार्क, डी.के. मोहन गार्डन, उत्तम नगर, पश्चिमी दिल्ली-110059** **अन्य पता : दुकान नंबर एस-155, भूतल, हॉग मार्केट, राजिन्द्रा प्लेस, नई दिल्ली-110018** **श्री कुणाल काड पुत्र श्री ओम प्रकाश काड** **मकान नंबर बी-16, विश्वास पार्क, डी.के. मोहन गार्डन, उत्तम नगर, पश्चिमी दिल्ली-110059** **अन्य पता : दुकान नंबर एस-155, भूतल, हॉग मार्केट, राजिंद्र प्लेस, नई दिल्ली-110018** **श्रीमती कमलेश काड पत्नी श्री ओम प्रकाश काड** **मकान नंबर बी-16 ए, विश्वास पार्क, उत्तम नगर, पश्चिमी दिल्ली-110059** **अन्य पता : दुकान नंबर एस-155, भूतल, हॉग मार्केट, राजिंद्र प्लेस, नई दिल्ली-110018** **ऋण राशि - रु. 13,14,485/-** **एलएएन.- SLPHGPRK0000231** **एनपीए तिथि - 03-जून-2025.**	सम्पत्ति के सभी अंश एवं खंड : संपत्ति दुकान नंबर एस-155, भूतल पर, क्षेत्रफल 9.67 वर्ग मीटर, हॉग मार्केट, राजिंद्र प्लेस, नई दिल्ली-110018, चौहद्दी - पूर्वः-गलियारा पश्चिमः- प्लॉट नं. 12 उत्तरः-गलियारा दक्षिणः- दुकान नं. 156	मांग सूचना तिथि 16-जून-2025 ऋण खाता संख्या SLPHGPRK0000231 के संबंध में रु. 13,63,029/- (रूपये तेरह लाख तिरेसठ हजार उनतीस मात्र) 09 जून 2025 तक + उपरिवर्णितानुसार आगे ब्याज और आकस्मिक व्यय, लागत आदि
श्री मोहम्मद शकील पुत्र श्री मोहम्मद मुन्ना खान **मकान नंबर 13, ब्लॉक-जी, गली नंबर 9, नेशनल हॉस्पिटल, संगम विहार, दक्षिण दिल्ली-110062** **अन्य पताः मकान नंबर 9/14 भू तल, गली नंबर 9, संगम विहार, रतिया मार्ग के पास, दिल्ली-110062** **अन्य पता : मकान नंबर डी-89/4, संगम विहार, नई दिल्ली-110080** **श्रीमती बेगम परवीन जहा पत्नी श्री मोहम्मद शकील** **मकान नंबर 13, ब्लॉक-जी, गली नंबर 9, नेशनल हॉस्पिटल, संगम विहार, दक्षिण दिल्ली-110062** **अन्य पताः मकान नंबर 9/14 भू तल, गली नंबर 9, संगम विहार, रतिया मार्ग के पास, दिल्ली-110062** **अन्य पता : मकान नंबर डी-89/4, संगम विहार, नई दिल्ली-110080** **ऋण राशि - रु. 31,44,012/-** **एलएएन. - SHLHGPRK0000819**	सम्पत्ति के सभी अंश एवं खंड : संपत्ति संख्या डी-89/4 का सम्पूर्ण प्रथम तल, खसरा नंबर 1133 में शामिल, भूमि माप 89.68 वर्ग मीटर, जो संगम विहार, नई दिल्ली-110080 में स्थित है। चौहद्दी - पूर्वः- प्लॉट नं. डी-90/4 पश्चिमः- प्लॉट नं. डी-88/4 उत्तरः- अन्य संपत्ति दक्षिणः- सड़क/प्रवेश	मांग सूचना तिथि 16-जून-2025 ऋण खाता संख्या SHLHGPRK0000819 के संबंध में रु. 33,20,526/- (रू. तैंतीस लाख बीस हजार पांच सौ छियासी मात्र) 09 जून 2025 तक + उपरिवर्णितानुसार आगे ब्याज और आकस्मिक व्यय, लागत आदि
एनपीए तिथि - 03-जून-2025. **श्रीमती हरप्रीत कौर पत्नी श्री हरदेव सिंह** **मकान नंबर 2006/1, रेलवे रोड, टिकरी खुर्द, गांव-नरेला, उत्तर पश्चिम, दिल्ली-110040** **अन्य पता : मकान नंबर 2006/1, भू तल, रेलवे रोड, नरेला, दिल्ली-110040** **अन्य पता : मकान नंबर 2006/1, प्रथम तल, रेलवे रोड, नरेला, दिल्ली-110040** **श्री हरदेव सिंह पदम पुत्र श्री करनैल सिंह पदम** **मकान नंबर 2006/1, रेलवे रोड, टिकरी खुर्द, गांव-नरेला, उत्तर पश्चिम, दिल्ली-110040** **अन्य पता : मकान नंबर 2006/1, भू तल, रेलवे रोड, नरेला, दिल्ली-110040** **अन्य पता : मकान नंबर 2006/1, प्रथम तल, रेलवे रोड, नरेला, दिल्ली-110040** **ऋण राशि - रु. 81,08,400/-** **एनएएन - SLPHGPRK0001167 और SLPHGPRK0002419 और SLPHGPRK0004230 एनपीए तिथि - 03-जून-2025.**	सम्पत्ति के सभी अंश एवं खंड : रेलवे रोड, नरेला, दिल्ली-110040 स्थित खसरा संख्या 280 का अंश रूप सम्पत्ति 2006/1, भूतल, बिना छत के अधिकार के, भूमि क्षेत्रफल 61 वर्ग गज और 2006/1, प्रथम तल, बिना छत के अधिकार के, भूमि क्षेत्रफल 122 वर्ग गज, खसरा संख्या 280 का अंश, रेलवे रोड, नरेला, दिल्ली-110040 में स्थित, उक्त संपत्ति की सीमाएंः-पूर्वः श्रीमती सुरिंदर कौर की संपत्ति, पश्चिमः रेलवे रोड, उत्तरः श्री सुरिंदर कौर की संपत्ति, दक्षिणः श्री ओम प्रकाश की संपत्ति	मांग सूचना तिथि 18-जून-2025 ऋण खाता संख्या SLPHGPRK0001167 के संबंध में रुपये 48,69,741/- (रुपये अड़तालीस लाख उनसठ हजार सात सौ इकतालीस मात्र) 09 जून 2025 तक और ऋण खाता संख्या SLPHGPRK0002419 के संबंध में रुपये 17,32,055/- (रुपये सत्रह लाख बत्तीस हजार पचपन मात्र) 09 जून 2025 तक और ऋण खाता संख्या SLPHG-PRK0004230 के संबंध में रुपये 22,90,013/- (रुपये बाईस लाख नब्बे हजार तेरह मात्र) 09 जून 2025 तक + उपरिवर्णितानुसार आगे ब्याज और आकस्मिक व्यय, लागत आदि

अतः, आप, ऋणकर्ताओं से, ऊपर वर्णित पूरी बकाया राशि तथा भुगतान की प्राप्ति की तिथि तक ब्याज और दंडात्मक ब्याज भी, जो देय हो सकता है, इस सूचना की प्राप्ति की तिथि से 60 दिनों के भीतर, चुकाने की मांग की जाती है। ऐसा नहीं करने पर, अधोहस्ताक्षरी उपर्युक्त प्रतिभूतियों के प्रवर्तन के लिए सरफासी ऐक्ट के तहत कार्रवाई करने हेतु विवश होगा। कृपया ध्यान दें कि उक्त अधिनियम की धारा 13(13) के अनुसार, आपको हमारी सहमति के बिना उपरोक्त प्रतिभूतियों को बिक्री, पट्टे या अन्यथा किसी भी प्रकार से हस्तांतरित करने से प्रतिबंधित किया गया है।

स्थान : दिल्ली — हस्ता./- प्राधिकृत अधिकारी- ट्रूहोम फाइनेंस लिमिटेड
दिनांक : 18-07-2025 — (पहले श्रीराम हाउसिंग फाइनेंस लिमिटेड के नाम से प्रसिद्ध)

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
PASHUPATI DAIRIES PRIVATE LIMITED
OPERATING IN MANUFACTURING OF DAIRY PRODUCT AT SAHARANPUR, UTTAR PRADESH
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	M/S PASHUPATI DAIRIES PRIVATE LIMITED PAN - AADCP4074B CIN - U15204DL2003PTC273781
2.	Address of the registered office	F-82, 1st Floor, Shivaji Place Rajouri Garden, West Delhi, New Delhi, Delhi, India, 110027
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	Village Kumhar Heda NH-73, Dehradun Road, Saharanpur, Uttar Pradesh, 247001.
5.	Installed capacity of main products/ services	NA
6.	Quantity and value of main products/ services sold in last financial year	NA
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Balance Sheet for FY 2024-25 Balance Sheet for FY 2023-24 www.stalwartipe.com.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be downloaded from www.stalwartipe.com.
10.	Last date for receipt of expression of interest	02nd August, 2025
11.	Date of issue of provisional list of prospective resolution applicants	12th August, 2025
12.	Last date for submission of objections to provisional list	17th August, 2025
13.	Date of issue of final list of prospective resolution applicants	27th August, 2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	01st September, 2025
15.	Last date for submission of resolution plans	01st October, 2025 by 05:00 PM Through email as well as through Hard copies to be submitted to Mr Sandeep Goel Resolution Professional Office at :- STALWART RESOLUTION PROFESSIONAL LLP SD 73, Pitampura Delhi 110034
16.	Process email id to submit Expression of Interest	cirp.pashupati@gmail.com

CMA Sandeep Goel
Resolution Professional
(IBBI/IPA-003/IP-N00073/2017-18/10583)
AFA No .: AA3/10583/01/300626/301302 valid upto 30.06.2026
M/s Pashupati Dairies Private Limited (Under CIRP)
Regd. Office: SD - 73 Pitampura, New Delhi 110034

Date: 18.07.2025
Place: Delhi

Balmer Lawrie Investments Limited
[A Government of India Enterprise]
CIN: L65999WB2001GOI093759
Regd. Office: 21 N. S. ROAD KOLKATA - 700 001. Ph.: (033) 2222 5227
E-mail: lahoti.a@balmerlawrie.com, Website: www.blinv.com

NOTICE
TRANSFER OF EQUITY SHARES TO THE DEMAT ACCOUNT OF THE INVESTOR EDUCATION AND PROTECTION FUND (IEPF) AUTHORITY AND UPDATION OF PAN AND KYC

This Notice is given pursuant to the provisions of Section 124 of the Companies Act, 2013 ("the Act") read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 notified by the Ministry of Corporate Affairs (as amended) ("the Rules").

The Act and the Rules, inter-alia provide for transfer of all shares to the Demat Account of the IEPF Authority in respect of which dividend remains unpaid or unclaimed for seven consecutive years.

The final dividend for financial year 2017-18 with respect to the shares held by the shareholders (as referred above) shall be due for transfer to IEPF A/c on 19.10.2025 upon completion of seven years. For all such cases where the final dividend from Financial Year 2017-18 to Financial Year 2023-24 would be found to remain unpaid/ unclaimed for seven consecutive years, the underlying shares shall also be transferred by the Company to the Demat Account of IEPF as per Section 124 of the Act read with the said Rules within 30 days of the due date.

Accordingly, individual communication has been sent to all the concerned shareholders, whose shares(s) is/are due to be transferred to the Demat Account of IEPF Authority at their address available with Balmer Lawrie Investments Ltd. (the Company). The Company has also uploaded on its website https://www.blinv.com/abt.php#:~: text=to%202023%2D24%20% 3A,(Click%20here),-Financials names and other prescribed details of such shareholders.

Further, please note that in terms of proviso to Section 124(6) of the Act read with Rule 7 of the IEPF Rules, once the shares are transferred to the IEPF Authority, the claimant may claim the said shares by making an online application in Web Form IEPF-5 as prescribed by the MCA, which is available on the website of the MCA at https://www.mca.gov.in/content/mca/global/en/home.html by following the procedure, inter alia, envisaged in the said Act and IEPF Rules. Claimant are advised to approach the Company/RTA along with required documents for issue of entitlement letter before filing claim with IEPF Authority for which the process as stipulated under the Companies Act, 2013 and SEBI Regulations/circulars is to be followed.

It may be noted that voting rights on the shares transferred to the Fund shall remain frozen until rightful owner claims the shares.

In case the concerned shareholder desires to hold back his/her holding of shares of the Company from being transferred to the demat account of the IEPF Authority, he/she is requested to claim his unclaimed dividend for the financial year 2017-18 and onwards on or before 19th October, 2025 by submission of requisite documents to the Company's Registrar and Share Transfer Agent, C B Management Services (P) Ltd., Rasoi Court, 20, Sir RN Mukherjee Road, Kolkata-700001, Tel No. 033-6906 6200, E-mail: rta@cbmsl.com. Please quote your Folio/ DP/ Client ID No. in all your documents and also attach photo copy of your share certificate (both side) for those holding shares in physical mode or send relevant client master list in case the holding is in Demat mode.

Kindly note that the aforesaid procedure is only applicable for shareholders themselves claiming the shares and not the claims made by the legal heir and other claimants or cases of transmission etc. for which the procedure should be followed as per the Companies Act, 2013, read with the rules framed thereunder and SEBI (LODR) Regulations, 2015.

Further in terms of Master Circular No. SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/91 dated June 23, 2025 the shareholders who are holding physical shares and have not yet updated their PAN and KYC details with the Company are requested to update the same by submission of duly filled requisite forms available on the website of the Company at https://www.blinv.com/index.php or of the RTA at www.cbmsl.com. The demat shareholders will have to update their KYC details through their depository participant.

In case you need any other information/clarification, please contact Registrar and Share Transfer Agent of the Company viz. C B Management Services (P) Ltd., Rasoi Court, 20, Sir R N Mukherjee Road, Kolkata-700001, Tel No. 033-6906 6200, Fax No. 033-4011-6739, E-mail: rta@cbmsl.com.

For **BALMER LAWRIE INVESTMENTS LTD.**

Date: 18th July, 2025
Place: Kolkata

Abhishek Lahoti
Nodal Officer

Bank of India Sohna Branch
Tehsil: Sohna, District Gurugram,122103

[Rule - 8(1)] POSSESSION NOTICE (For Immovable Property)

Whereas,
The undersigned being the Authorized Officer of the **Bank of India,** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13 (2) read with rule 3 of Security Interest (Enforcement) Rules, 2002 issued demand notice dated 13-11-2024 calling upon the borrower **M/s Bindal Trading Co. (Prop. Divesh Kumar) to repay the amount mentioned in the notice being Rs.38,70,917/- (in words Rupees Thirty Eight Lakhs Seventy Thousand Nine Hundred Seventeen & Paisa Sixty Nine)** and Present O/s is **Rs.32,52,129.76/-(in words Rupees Thirty two lakhs fifty two thousand one hundred twenty nine & seventy six paisa)** and interest thereon within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described here in below in exercise of powers conferred on him/her under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest Enforcement) Rules, 2002 on this the **17th day of July of the year 2025**.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Bank of India Sohna for an amount **Rs. 32,52,129.76/-** and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

All that part and parcel of the property consisting of Shop no 60, New Anaj Mandi, Within the registration District Nuh, Haryana - 122107 admeasuring 189.00 Sq yards in the name of Mr Divesh Kumar.
Bounded: On the North by : Shop No 61, On the East by : Road, On the West by : Service Road, On the South by : Shop No 59

Date : 17.07.2025, Place: Sohna
Authorised Officer, Bank of India

GREENPANEL

Special Window for Re-lodgement of Transfer Requests of Physical Shares of Greenpanel Industries Limited

Pursuant to SEBI Circular No. SEBI/HO/MIRSD/MIRSD-POD/P/CIR/2025/97 dated July 2, 2025, shareholders are hereby informed that a special window is being opened for a period of six months, from July 7, 2025 to January 6, 2026 to facilitate re-lodgement of transfer requests of physical shares.

This facility applies to transfer deeds lodged prior to April 1, 2019, which were rejected, returned, or remained unattended due to deficiencies in documents, process gaps or other reasons.

Shareholders who have missed the earlier deadline of March 31, 2021 are encouraged to avail this opportunity by submitting the requisite documents to the company's Registrar and Transfer Agent i.e. MUFG Intime India Pvt. Ltd. at C-101, 247 Park, LBS Marg, Vikhroli West, Mumbai - 400083.

For **Greenpanel Industries Limited**
Lawkush Prasad
Company Secretary and VP - Legal

Date: July 17, 2025
Place: Gurugram

MDF | Pre-Laminated MDF | Wooden Flooring | Plywood

GREENPANEL INDUSTRIES LIMITED
Registered & Corporate Office:
DLF Downtown, Block-3, 1st Floor, DLF Phase-3, Sector 25A, Gurugram-122002. Haryana, India
Phone No.: (+91)124-4784-600 | CIN : L20100HR2017PLC127303
Email: investor.relations@greenpanel.com
Website: www.greenpanel.com

पंजाब नैशनल बैंक pnb punjab national bank
...भरोसे का प्रतीक ...the name you can BANK upon!
(A GOVERNMENT OF INDIA UNDERTAKING)

STRESSED ASSET MANAGEMENT DIVISION (SAMD), HEAD OFFICE
PLOT NO.4, SECTOR-10, DWARKA, NEW DELHI-110075

17.06.2025

ORDER OF THE COMMITTEE-2 FOR IDENTIFICATION OF WILFUL DEFAULTERS PASSED IN PROCEEDINGS CONDUCTED AT HEAD OFFICE ON 13.06.2025.
M/s Margdarshak Financial Services Limited (Rs.34.46 Crore)
SAMB: Delhi
Date of NPA: 10.05.2021

In terms of RBI Master Directions RBI/DoR/2024-25/122 DoR.FIN.REC.No.31/ 20.16.003/2024-25,30 July 2024, a meeting of the Committee for Identification of Willful Defaulters of the Bank was held on 29.03.2025. The Identification Committee concluded that events of willful default in the Borrower's account(s) had occurred and gave its approval for issuance of Show Cause Notice for identifying the following person(s) as wilful defaulters:

1. **M/s Margdarshak Financial Services Limited (Borrower)**
2. **Sh. Rahul Jessel Mittra (Promoter Director)**
3. **Sh. Arup Jyoti Rai Baruah (Director)**
4. **Smt. Saroj Topno (Director)**

Accordingly, Show Cause notice of 21 days was issued on 02.04.2025 to the above Borrower i.e **M/s Margdarshak Financial Services Limited** & its related parties who were involved in the events of default. They were informed, if they so desire, they can make a representation to the Bank within 21 days from receipt of notice, as to why they should not be classified as wilful defaulters. Inspite of service of the said show cause notice(s), no reply/representation was made by Borrower and its related parties.

The Identification Committee in its meeting held on 13.06.2025, after due consideration of the facts on record observed that the Borrower & its related parties defaulted in payment/repayment obligations to the Bank and were involved in events of default, are fit to be identified as wilful defaulters on the following ground(s) specified in above mentioned Master Circular of RBI:

Diversion of Funds:
M/s Ravi Rajan & Co. Forensic Auditor, mentioned in his report dt. 21.09.2022 that M/s Margdarshak Financial Services Limited (MFSL) has submitted the same 'Receivable statements' to multiple lenders since name, loan account name, amount and purpose etc. was same in all these statements. And it is also observed that majority of lenders are having exclusive charge on receivables against which loan have been sanctioned by e-UBI.

Forensic auditors further state that as per the terms of sanction for term loan facilities advanced by e-UBI, the specific loan receivables of the borrower company arising out of the Term Loans sanctioned by e-UBI was to be exclusively first charged with e-UBI. However, borrower company shared the same security with other lenders such as Caspian Impact Investment P Ltd., Bandhan Bank, SIDBI, Ujjivan Finance Small Bank, UC Inclusive Credit Pvt. Ltd, and Alwar General Finance Company P Ltd.

It is also observed by Forensic Auditor that there seems misrepresentation of facts by borrower as evident from anomaly in voter ID records of customers and duplicate records of customers in various receivable/book debts statements submitted to lenders having exclusive charge on receivable/book debts.

All of the above-mentioned events indicate Diversion of Funds.

ORDER OF THE COMMITTEE FOR IDENTIFICATION OF WILFUL DEFAULTERS:
The Identification Committee-2, constituted in consonance with RBI guidelines and after due consideration of the overall facts, the charges levelled against the Borrower and its related parties, decided to identify the following persons as willful defaulters on the following grounds:

S.No.	Name	Designation/Status	Charge
1	**M/s Margdarshak Financial Services Limited**	Borrower	Diversion of Funds
2	Sh. Rahul Jessel Mittra	Promoter Director	
3	Sh. Arup Jyoti Rai Baruah	Director	
4	Smt. Saroj Topno	Director	

The Committee directed to issue the Order accordingly and to serve the same upon the borrower and its related parties.

However, the Committee directed that the above-named persons are free to make a written representation against the order of Identification Committee, within a period of 15 days from the date of receipt of this order to the Review Committee-2 headed by the Executive Director of the Bank at the following address: Punjab National Bank, SAM Division, Corporate Office, 3rd Floor, Plot No.4, Sector 10, Dwarka, New Delhi, PIN: 110075. It is further informed that an opportunity of personal hearing shall be provided by the Review Committee headed by the Executive Director of the Bank before final declaration.

Identification Committee-II constituted in consonance with the RBI directives comprises of the following members:

i. Chief General Manager, SAMD (Head of Committee)
ii. General Manager, CRMD, HO
iii. General Manager, TMD HO and
iv. Assistant General Manager, Law Division HO (Invitee)

The Identification Committee-2, has authorized the undersigned to send this **ORDER OF THE COMMITTEE FOR IDENTIFICATION OF WILFUL DEFAULTERS** under her Signature.

(Neeru Saldi)
Assistant General Manager (Law)

Biocon

BIOCON LIMITED
CIN: L24234KA1978PLC003417
Regd. Office: 20th KM, Hosur Road, Electronic City, Bengaluru - 560 100, Karnataka, India.
Phone: +91-80-2808 2808; Fax: +91-80-2852 3423
E-mail: co.secretary@biocon.com; Website: www.biocon.com

NOTICE OF THE 47TH ANNUAL GENERAL MEETING AND E-VOTING INFORMATION

NOTICE is hereby given that the 47th Annual General Meeting ('AGM') of Biocon Limited ('the Company') will be held on Friday, August 08, 2025 at 3:30 P.M. (IST) through Video Conferencing ('VC') or Other Audio-Visual Means ('OAVM'), in compliance with Circular No. 14/2020 dated April 08, 2020, Circular No. 17/2020 dated April 13, 2020, Circular No. 20/2020 dated May 05, 2020 and subsequent circulars issued in this regard, the latest being General Circular No. 09/2024 dated September 19, 2024 issued by the Ministry of Corporate Affairs ('MCA') (hereinafter referred to as 'MCA circulars') and other applicable provisions of the Companies Act, 2013 ('the Act') read with the Rules framed thereunder, the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ('SEBI Listing Regulations, 2015'), to transact the business as set forth in the 47th AGM Notice.

In compliance with MCA Circulars and SEBI Circular No. SEBI/HO/CFD/CFD-PoD-2/P/CIR/2024/133 dated October 03, 2024, the Company has sent the Notice of the 47th AGM along with Integrated Annual Report for the FY 2024-25 on Thursday, July 17, 2025, electronically to all Members whose email addresses are registered with the Company/RTA/Depository Participants as on Friday, July 11, 2025. Members may note that the Notice of AGM along with the Integrated Annual Report, instructions for remote e-voting and participation in the AGM through VC/OAVM are also made available on the website of the Company at www.biocon.com, website of the stock exchanges i.e. www.bseindia.com and www.nseindia.com and on the website of the Registrar and Share Transfer Agent ('RTA') i.e. KFin Technologies Limited ('KFintech') i.e. https://evoting.kfintech.com/. The dispatch of Notice of the AGM along with Integrated Annual Report through emails has been completed on Thursday, July 17, 2025. Additionally, in accordance with Regulation 36(1)(b) of the SEBI Listing Regulations, 2015, the Company has also sent a letter to shareholders, whose e-mail IDs are not registered with Company/RTA/Depository Participants, providing the weblink including the path of Company's website from where the 47th AGM Notice and Integrated Annual Report for FY 2024-25 can be accessed.

Members will be able to attend the 47th AGM through VC/OAVM as per the platform provided by the Company's RTA at https://emeetings.kfintech.com. The detailed procedure for attending the AGM through VC / OAVM is explained in detail under Point No. 37 in the Notes of 47th AGM Notice.

Pursuant to Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014, Regulation 44 of SEBI Listing Regulations, 2015 and the Secretarial Standard on General Meeting ('SS-2') issued by the Institute of Company Secretaries of India ('ICSI'), as amended from time to time, the Company is pleased to provide remote e-voting facility to all its Members to cast their vote electronically on all resolutions as set forth in the Notice of the AGM through the electronic voting system of KFintech from a place other than the venue of the AGM ('remote e-voting').

Further, pursuant to SEBI Circular No. SEBI/HO/CFD/ CMD/CIR/P/2020/242 dated December 09, 2020 on "e-Voting facility provided by Listed Entities", e-voting process has been enabled for all the individual demat account holders, by way of single login credential, through their demat accounts/websites of Depositories/Depository Participants, in order to increase the efficiency of the voting process. Members are advised to update their mobile number and email Id with their Depositories/Depository Participants in order to access e-voting facility. The procedure to login and access remote e-voting, as devised by the Depositories is given in the AGM Notice.

Members holding shares in physical mode whose email ID is not registered and who wish to receive the Notice, Annual Report and all other communications by the Company, from time to time, may get their email IDs registered by submitting Form ISR-1 to Company's RTA at einward.ris@kfintech.com.

Individual shareholders holding shares in physical form and non-individual shareholders will be able to participate in remote e-voting at https://evoting.kfintech.com.

All the Members are informed that:

i. The cut-off date for determining the eligibility of Members to vote by electronic means or at the AGM is Friday, August 01, 2025;
ii. The remote e-voting period will commence on Sunday, August 03, 2025 at 9:00 A.M. (IST) and will end on Thursday, August 07, 2025 at 5:00 P.M. (IST) (both days inclusive);
iii. Remote e-voting will not be allowed beyond the aforesaid date and time and the said facility shall be forthwith disabled by KFintech upon expiry of the aforesaid period. Once the vote on the resolution is cast by a Member, he/she shall not be allowed to change it subsequently;
iv. The facility of e-voting through Insta-poll will also be made available during AGM for Members present at the meeting through VC/OAVM who have not cast their vote through remote e-Voting;
v. The voting rights of the Shareholders (for voting through remote e-Voting before the AGM and e-Voting during the AGM) shall be in proportion to their share of the paid-up equity share capital of the Company as on the cut-off date i.e. Friday, August 01, 2025;
vi. Information and instructions including details of User ID and Password relating to e-voting have been sent to the Members through e-mail whose email ids are registered with Depositories/RTA. The same login credentials should be used for attending the AGM through VC / OAVM;
vii. The Company has appointed Mr. V Sreedharan and in his absence Mr. Pradeep B Kulkarni, Practicing Company Secretaries, Partners, M/s. V Sreedharan and Associates, Company Secretaries, Bengaluru as the Scrutinizer to scrutinize the remote e-voting process and Insta-poll at the AGM in a fair and transparent manner;
viii. The Members who have cast their vote by remote e-voting prior to the AGM may also attend the AGM through VC/OAVM but shall not be entitled to cast their vote again;
ix. Persons whose names are recorded in the register of members/beneficial owners maintained by the depositories as on the cut-off date only shall be entitled to vote using the remote e-voting facility or at the AGM through Insta-poll;
x. Any person who acquires shares of the Company and becomes a Member of the Company after the dispatch of the Notice of the AGM and holds shares as on the cut-off date i.e. Friday, August 01, 2025, may obtain the login ID and password by sending a request at einward.ris@kfintech.com and / or follow the instructions as specified in the AGM Notice. However, if a person is already registered with KFintech, then the existing user ID and password can be used for e-voting.

The result of e-voting will be declared within the stipulated timeline from the conclusion of the Meeting and the same, along with the Scrutinizer's Report, will be placed on the website of the Company at www.biocon.com and on the website of KFintech at https://evoting.kfintech.com. The result will simultaneously be communicated to the stock exchanges.

In case of queries related to e-voting, Members may refer the Frequently Asked Questions (FAQs) and E-voting user manual available at the "Download" section of https://evoting.kfintech.com (KFintech Website) or may contact Mr. Suresh Babu, Senior Manager, KFin Technologies Limited (Unit: Biocon Limited), Selenium Tower B, Plot 31 & 32, Financial District, Nanakramguda, Hyderabad - 500032 or email at einward.ris@kfintech.com or evoting@kfintech.com or call at 040 – 6716 2222 or toll free No.- 1800-309-4001.

The Board of Directors of the Company at its Meeting held on May 08, 2025 has recommended final dividend at the rate of 10% i.e. ₹ 0.50/- per equity share of face value of ₹ 5/- each fully-paid up of the Company, for the Financial Year ended March 31, 2025, which is subject to deduction of Tax at Source (TDS) at the prescribed rates. For details in this regard, Members may please refer Point No. 33 in the Notes of 47th AGM Notice.

The record date for the purpose of determining the entitlement of shareholders for the final dividend for Financial Year 2024-25 was Friday, July 04, 2025. The payment of dividend shall be made on or before Friday, August 22, 2025 subject to shareholder's approval at the 47th AGM.

For Biocon Limited
Sd/-
Ekta Agarwal
Interim Company Secretary and Compliance Officer
Membership No.: FCS 11388

Date: July 17, 2025
Place: Bengaluru

Bank of India
Relationship beyond banking

Zonal Office: Delhi NCR Zone, Batra House,
Ground Floor, Plot No.-52, Sector-32, Gurugram-122003, Haryana
Tele No.: 0124-2388406/412, E-mail: ZO.DelhiNCR@bankofindia.co.in

Requirement of Premises on Lease Basis

Bank of India requires premises (commercial) for undermentioned Branch on Ground Floor with adequate free parking space.

Branch	District	Category	Place	Carpet Area	Floor
Faridabad Sec-15	Faridabad	Urban	Faridabad Sec-15	1500 Sq. Ft.	Ground Floor

Premises owner has to submit proposal at Zonal Office Delhi NCR till **31.07.2025 up to 05:00 PM** at below mentioned address in 2 sealed envelopes, in one envelope Technical details and in another Financial details should be mentioned.

Envelop No.1 (Technical Details): Approved Map of premises/site by concerned Authority with full details of proposed premises having commercial Title deed. **If any documents not submitted then the application will not be considered**. Making availability of parking space, availability V set/ RF(Antenna)/solar panel space on roof of premises and space for generator.

Envelop No. 2 (Financial Details): Financial details of the carpet area with per Sq.Ft. rent (inclusive of all liabilities, maintenance charges etc.) and lease period options and total period of lease details. All Present and future taxes such as house/property tax and other taxes of the Premises to be borne by owner only.

Both Performa, terms & conditions can be obtained from Bank of India website (URL-www.bankofindia.co.in), **Zonal office Delhi NCR address at Batra House, Ground Floor, Plot No.-52,Sector 32, Gurgaon, Haryana-122003**. Bank reserves right to cancel any proposal or all proposals without disclosing any reasons.

Note: Approved Map of Building along with documents of property owner. If any document missing then Technical bid will be automatically rejected.

Date: 18.07.2025
Zonal Manager, Delhi NCR Zone

PUBLIC NOTICE

Notice is hereby given that Share Certificate Number 1135308 & 1294944 for 147 equity shares each of Rs. 10/- (Rupees Ten Only) Face Value bearing Distinctive No.(S) 67435545 - 67435981 & 171995316-171995462 of **M/S. GlaxoSmithKline Pharmaceuticals Ltd** for Folio Number 0303111, having its registered office at **Kfin Technologies Ltd,** Unit: GlaxoSmithKline Pharmaceuticals Ltd **"Selenium Tower-B, Plot No 31 & 32, Financial District, Nanakramguda, Serilingampally, Hyderabad - 500032** Registered in the name of **Veena Israni have been lost**. I have applied to the company for issue duplicate shares certificate. Any person who has any claim in respect of the said shares certificate should lodge such claim with the company within 15 days of the publication of this notice.

PUBLIC NOTICE

Public at large being informed that my client **BHURE KHAN** S/O LATE ISMAIL KHAN R/O H.NO.244, NAI BASTI, JAMIA NAGAR, OKHLA, NEW DELHI-110025 has debarred, disowned, and severed all relations with her son namely **MOHD KHALID MALIK** with immediate effect, from all his Immovable Properties and Movable Assets, as he have become unfaithful, dishonest, disobedient & having bad behavior towards my client. Anybody dealing with him will do so at their own risk and responsibilities and my clients will not be responsible for any act, deed, liabilities, financial transactions or dealing done by him. My client has debarred, disown and severed all relations with him. **Rahimullah Ansari** (Advocate) F-12/9, Jogbai Extn., Jamia Nagar, Delhi-110025.

PUBLIC NOTICE

I, RITU NAGPAL wife of Sh. Sumit Nagpal, R/o BA-37B, Ashok Vihar, Phase-I, Delhi, am the sole owner and in possession of Entire Freehold Property No.81, in Block-G, with its roof/terrace rights, land area measuring 300 sq.yds., situated at Ashok Vihar, Phase-I, Delhi. Some original documents i.e DDA Allotment Letter, Possession Letter, Site Possession etc. of the above said Property have been lost and not traceable till date against which I have lodged the Complaint with Police Department, Delhi vide LR No. 3021265/2025 on 17.07.2025, if anybody found, the same may submit or contact to me 9811730163.

Classifieds

PERSONAL

It is for general information that I,SHUBHAM MAHESHWARI,S/o-Jai Prakash Maheshwari,R/o,B-58/2 Block-B Garima Garden Sahibabad Ghaziabad Uttar Pradesh-201005,declare that name of mine and my Father has been wrongly written as Shubham and Jai Prakash in my all educational documents,The actual name of mine and my-Father are Shubham Maheshwari and Jai Prakash Maheshwari, Which may be amended accordingly.
0040800145-6

I,Zeba s/o Mohammad Arif R/o 46,Sweet Home Apartments, Sector-14, Rohini,Delhi-110085, have changed my name to Zeba Fazli permanently. 0040800120-8

I NITISH KUMAR CHAURASIA ALIAS NATRAJ HASRAT S/O Shri Bahadur Lal Chaurasia R/O Khasra No 335/2, Ground Floor, Shastri Park Extension, Uttarakhand Colony, Near Gaushala, Village Ibrahimpur Burari New Delhi-110084, have changed my name to NATRAJ CHAURASIA for all future purposes vide Affidavit Certificate No. IN-DL16257170050593X
0040800090-1

I, Anisha W/o Inayat Hussain R/o B-40, Street No.2,Chand Bagh,Delhi-110094 have changed my name to Anisha Hussain. 0040800120-11

I,Yogander Yadav S/o Kanhaiya Singh,R/o 42, Sector-55,Sohna Road,Near-Syndicate City, Hospital Jiwan-Colony Part-2,Faridabad-121005,have changed my name to Yogender Yadav Permanently.
0040800120-6

I,Vijay Kumar s/o-Dashrath Modi,R/o Machhali Mohalla, PO.Giridih,Ps-Giridih,Jharkhand-815301,have changed my name to Vijay Baranwal permanently 0040800120-3

I,Tanvi D/o Gurmeet,House No.147,Ward No.4,Guru Charan Pura,Rohtak, Haryana-124001,have changed my name to Tanvi Kawatra for all future purposes. 0040800120-10

I,Suresh Garg,s/o Shiv Narayan Gupta,R/o 1/2321,Ram Nagar Mandoli-Road, Subhash Marg, Shahdara,Delhi-110032,have changed my name to Suresh Kumar Garg permanently
0040800120-5

I,Sharda Rani w/o Hans Raj R/o.H.No.76,Ward No.1, Alhapur,Near Dispensary, Palwal Baghola,Haryana-121102 have changed my name to Sharda permanently
0040800120-9

I,Rakshit S/o Narendra Kumar,R/o 504, HIG Block-1,DDA Flats,Motia Khan,D.B. Gupta Road,New Delhi-110055,have changed my name to Rakshit Khoba Permanently. 0040800120-4

I,Mohammad Ziaur Rahman,S/o-Late Mohammad Fazlur Rahman,H.No-B-16, Third-Floor, Left-Side,Johri Farm,Noor-Nagar Extn.,Okhla,South-East Delhi,Delhi-110025,have changed my name to Mohd Ziaur Rahman,permanently.
0040800120-7

I,Khazan Singh,S/o Sube Singh R/o Plot No.67,Block-B,Pocket-3, Sector-17, Dwarka,Delhi-110078,have changed my name to Khazan Singh Birhman. 0040800100-10

I,Amra Begum W/o Amir Hasan,R/o D-53/3-A,2nd Floor L/S Gali No.18,Chauhan Banger, Seelampur,Delhi-110053,have changed my name to Aamira Begum.
0040800120-1

I,Aisha w/o Irshad Ali R/o B2/32-A,3rd Floor, Yamuna Vihar, Delhi-110053,have changed my name to Aisha Khan Permanently.
0040800120-2

I, Vandana Devi Garg w/o Balwant Rai r/o E-1/75, Sector-7, Rohini, Delhi-110085 have changed my name as VANDANA DEVI. 0040800030-1

I, Sufiya Junaid W/o Junaid Ali Beg R/o 4/567, Street-6, PS Kwarsi, Jeevangarh, Aligarh have changed my name to Sufiya Kamar. 0070978763-1

I, Shivani Chhillar w/o Krishan Chhillar r/o 111, Tower -2, DLF Capital Greens, Moti Nagar, Delhi-110015 have changed my name to SHIVANI VARTHVAL. 0040800045-1

I, SHIVANGI BISHT d/o VINOD SINGH BISHT r/o T-238/A, Baljeet Nagar, Patel Nagar, Delhi 110008 declare that name of my mother and father and has been wrongly written as BHAWNA and VINOD BISHT respectively in my all educational documents. The actual name of my mother and father is BHAWANA BISHT and VINOD SINGH BISHT respectively.
0040800044-1

I, Kuresha Khatun W/o Hashmat Ali Ansari R/o C72, Sec-B1, Tronica City, Loni, Ghaziabad have changed my name to Kuresha Khatun Ansari. 0070978758-1

I, Hashmat Ali S/o Mohd Sarif R/o C72, Sec-B1, Tronica City, Loni, Ghaziabad have changed my name to Hashmat Ali Ansari.
0070978757-1

...continued from previous page.

8.17 The issued and paid-up share capital of PAC 2 has been updated in paragraph 5 of Part B of Section IV (*Background of the Acquirer and the PACs*) on page 44 of the LoF to read as follows:

Ordinary Shares								
Name of the Share-holder	Australian Dollars		New Zealand Dollars		Singapore Dollars		United States Dollars	
	Number of Shares	% of the total issued shares	Number of Shares	% of the total issued shares	Number of Shares	% of the total issued shares	Number of Shares	% of the total issued shares
KKR Asian Fund IV SCSp	30,425,490	100.00	17,759,274	100.00	6,505,235	100.00	213,304,137	100.00
Total	**30,425,490**	**100.00**	**17,759,274**	**100.00**	**6,505,235**	**100.00**	**213,304,137**	**100.00**

Preference Shares								
Name of the Share-holder	Australian Dollars		New Zealand Dollars		Singapore Dollars		United States Dollars	
	Number of Shares	% of the total issued shares	Number of Shares	% of the total issued shares	Number of Shares	% of the total issued shares	Number of Shares	% of the total issued shares
KKR Asian Fund IV SCSp	273,829,407	100.00	159,833,456	100.00	58,547,116	100.00	2,011,687,459	100.00
Total	**273,829,407**	**100.00**	**159,833,456**	**100.00**	**58,547,116**	**100.00**	**2,011,687,459**	**100.00**

Paragraphs 5 and 6 of Part C of Section I (*Acquirer, PACs, Sellers, Target Company and Open Offer*) of the DPS stand accordingly amended.

8.18 The Letter of Offer has been updated to reflect that the beneficiaries of PAC 3 are 7 (seven) eligible employees of the Settlor. Please refer to Paragraph 3 of Part C of Section IV (*Background of the Acquirer and the PACs*) on page 47 of the LoF for further details. Paragraph 3 of Part D of Section I (*Acquirer, PACs, Sellers, Target Company and Open Offer*) of the DPS and paragraph 3 of the PA stand accordingly amended.

8.19 The post-transaction shareholding of the Seller pursuant to the First Closing has been updated in Paragraph 1 of Section V (*Details of the Seller*) on pages 48-49 of the LoF to read as follows:

Serial No.	Name	Part of promoter group (Yes/ No)	Details of shares/ voting rights held by the selling shareholder			
			Pre Transaction[1]		Post Transaction[2]	
			Number of Equity Shares	% of Expanded Voting Share Capital	Number of Equity Shares	% of Expanded Voting Share Capital
1.	Aceso Company Pte. Ltd.	Yes	8,41,34,078	58.98	1,22,06,043	8.56%

Notes:

(1) The pre-transaction shareholding percentage of the Seller is calculated on the basis of the Expanded Voting Share Capital as on the date of this Letter of Offer.

(2) Assuming full acceptance under this Open Offer and purchase of only the First Tranche Shares under the SPA. If the percentage of Diluted Voting Share Capital held by the Acquirer and PAC 3 upon completion of acquisition of the First Tranche Shares along with Equity Shares that are validly tendered by the Public Shareholders and accepted by the Acquirer under this Open Offer is less than 54.00% of the Diluted Voting Share Capital, then Acquirer and/or PAC 3 will acquire the Second Tranche Shares as set out in paragraph 3.1(ii) of Part A of Section III (Background to the Open Offer) of this Letter of Offer, and the post transaction shareholding of the Seller will accordingly change.

Paragraph 1 of Part E of Section I (*Acquirer, PACs, Sellers, Target Company and Open Offer*) of the DPS and paragraph 4 of the PA stand accordingly amended.

8.20 The Letter of Offer has been updated to include details of Investment Agreement dated June 04, 2020 entered into by the Seller with the Target Company and Dr. Ajaikumar B S, pursuant to which, the Target Company had issued Equity Shares to the Seller by way of preferential allotment and the Seller had made an open offer to the public shareholders of the Target Company. Please refer to Paragraph 4 of Section V (*Details of the Seller*) on page 49 for further details.

8.21 The Letter of Offer has been updated to include the details of Equity Shares of the Target Company held by Dr. Ajaikumar B S and the Public Shareholders which are pledged as of the Identified Date. Please refer to Paragraph 3 of Section VI (*Background of the Target Company*) on page 49 of the LoF for further details.

8.22 The Letter of Offer has been updated to reflect the rationale/intention of the Acquirer to enter into the Share Purchase Agreement with the Target Company and to include the list of Target Group Entities (other than the Target Company) and their countries of incorporation and operations. Please refer to Paragraph 4 of Section VI (*Background of the Target Company*) on pages 49-50 of the LoF for further details. Paragraph 4 of Part F of Section I (*Acquirer, PACs, Sellers, Target Company and Open Offer*) of the DPS stands accordingly amended.

8.23 The Letter of Offer has been updated to include the composition of the Board as on the date of the Letter of Offer. Please refer to Paragraph 13 of Section VI (Background of the Target Company) on pages 51-52 of the LoF for further details.

8.24 The Letter of Offer has been updated to include details of clarifications sought from the Target Company by BSE in relation to a communication dated January 26, 2025 on behalf of anonymous whistleblowers. Please refer to Paragraph 16 of Section VI (*Background of the Target Company*) on page 52 of the LoF for further details.

8.25 The Letter of Offer has been updated to reflect the key financial information of the Target Company based on its annual audited consolidated financial statements as on and for the financial years ended on March 31, 2022, March 31, 2023, March 31, 2024, and March 31, 2025. Please refer to Paragraph 17 of Section VI (*Background of the Target Company*) on pages 52-54 of the LoF for further details. Paragraph 10 of Part F of Section I (*Acquirer, PACs, Sellers, Target Company and Open Offer*) of the DPS stands accordingly amended.

8.26 The pre and post Offer shareholding pattern of the Target Company have been updated as on July 07, 2025 i.e., the Identified Date. Please refer to Paragraph 18 of Section VI (*Background of the Target Company*) on pages 54-55 of the LoF for further details.

8.27 The Letter of Offer has been updated to include the amount of Line of Credit in Indian Rupees. Please refer to Paragraph 2 of Part B of Section VII (*Offer Price and Financial Arrangements*) on page 58 of LoF for further details. Paragraph 2 of Section V of the DPS stands accordingly amended.

8.28 The Letter of Offer has been updated to include that the documents will be available for inspection to the Public Shareholders electronically during the Tendering Period. Please refer to Section XI (*Documents for Inspection*) on pages 85-86 of the LoF for further details.

8.29 The Letter of Offer has been updated to include that the Acquirer has acquired control over the Target Company on May 30, 2025 in accordance with the SEBI (SAST) Regulations, prior to the commencement of the Tendering Period for the Open Offer, and the acceptance of Equity Shares tendered pursuant to the Open Offer will be implemented by the Acquirer and PACs through the Acquisition Window as provided under the Master Circular and accordingly, the LoF (including the cover page) throughout has been amended to delete any references to the off-market settlement and related aspects (including deletion of the Off-Market Form of Acceptance cum Acknowledgement). In view of the aforementioned, the disclosures with respect to the acceptance and settlement of the Open offer have been appropriately amended in the Letter of Offer at: (i) Section IX (*Procedure for Acceptance and Settlement of the Open Offer*) on page 63 onwards of the LoF; and (ii) Section X (*Compliance with Tax Requirements*) on page 74 onwards of the LoF. Section VIII (*Procedure for Tendering the Equity Shares in Case of Non-Receipt of Letter of Offer*) of the DPS stands accordingly amended.

9. **Revised Schedule of activities**

9.1 The disclosures in the DPS under Section VII (*Tentative Schedule of Activity*) and in the DLoF under Section I (*Tentative Schedule of Major Activities Relating to the Offer*) has been modified in the LoF and appear under Section I (*Schedule of Major Activities Relating to the Open Offer*) on page 2 of the LoF as follows. Section VII (*Tentative Schedule of Activity*) of the DPS stands accordingly amended.

No.	Name of Activity	Original Schedule of Activities (Day and Date)#	Revised Schedule of Activities (Day and Date)
1.	Issue of the Public Announcement	February 23, 2025	February 23, 2025
2.	Publication of the DPS in Newspapers	March 03, 2025, Monday	March 03, 2025, Monday
3.	Last date for filing of the Draft Letter of Offer with SEBI	March 10, 2025, Monday	March 10, 2025, Monday
4.	Last date for public announcement for competing offer(s)	March 25, 2025, Tuesday	March 25, 2025, Tuesday@
5.	Last date for receipt of comments from SEBI on the Draft Letter of Offer (in the event SEBI has not sought clarification or additional information from the Manager to the Offer)	April 02, 2025, Wednesday	July 03, 2025**
6.	Identified Date*	April 04, 2025, Friday	July 07, 2025, Monday
7.	Last date for dispatch of the Letter of Offer to the Public Shareholders whose names appear on the register of members on the Identified Date	April 15, 2025, Tuesday	July 14, 2025, Monday
8.	Last date by which a committee of independent directors of the Target Company is required to give its recommendation to the Public Shareholders for this Open Offer	April 21, 2025, Monday	July 17, 2025, Thursday
9.	Last date for upward revision of the Offer Price and/or the Offer Size	April 21, 2025, Monday	July 17, 2025, Thursday
10.	Date of publication of the Open Offer opening public announcement, in the Newspapers in which the DPS has been published	April 22, 2025, Tuesday	July 18, 2025, Friday
11.	Date of commencement of the Tendering Period	April 23, 2025, Wednesday	July 21, 2025, Monday
12.	Date of closure of the Tendering Period	May 07, 2025, Wednesday	August 01, 2025, Friday
13.	Last date of communicating the rejection/acceptance and completion of payment of consideration or refund of Equity Shares to the Public Shareholders	May 22, 2025, Thursday	August 18, 2025, Monday
14.	Last date for publication of post Open Offer public announcement in the Newspapers in which the DPS has been published	May 29, 2025, Thursday	August 25, 2025, Monday

 # The original schedule of activities was indicative (prepared on the basis of timelines provided under the SEBI (SAST) Regulations) and was subject to receipt of the Required Statutory Approvals.

Where last dates are mentioned for certain activities, such activities may take place on or before the respective last dates.

@ There has been no competing offer.

*** Actual date of receipt of SEBI's final observations on the DLOF.*

** Date falling on the 10th Working Day prior to the commencement of the Tendering Period. The Identified Date is only for the purpose of determining the Public Shareholders as on such date to whom the Letter of Offer would be sent. All the Public Shareholders (registered or unregistered) are eligible to participate in this Open Offer at any time prior to the closure of the Tendering Period.*

10. The Acquirer, the PACs and their respective directors accept full responsibility for the information contained in this Pre-Offer Advertisement cum Corrigendum (other than such information as has been obtained from public sources or provided by or relating to and confirmed by the Manager, the Target Company and/or the Seller) and also for the obligations of the Acquirer and the PACs laid down in the SEBI (SAST) Regulations in respect of the Open Offer.

11. This Pre-Offer Advertisement cum Corrigendum is expected to be available on SEBI's website (www.sebi.gov.in).

kotak Investment Banking

Kotak Mahindra Capital Company Limited
27BKC, 1st Floor, Plot No. C-27, 'G' Block, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051
Contact Person: Mr. Ganesh Rane
Tel. No.: +91 22 6218 5905
Fax No.: +91 22 6713 2447
Email: hcg.openoffer@kotak.com
SEBI Registration Number: INM000008704
Validity Period: Permanent Registration

KFINTECH

KFin Technologies Limited
Selenium, Tower B, Plot No- 31 and 32, Financial District, Nanakramguda, Serilingampally, Hyderabad, Rangareddy - 500 032, Telangana, India
Contact Person: Mr. M Murali Krishna
Tel. No.: +91 40 6716 2222/18003094001
Fax No.: + 91 40 6716 1563
Email: healthcare.openoffer@kfintech.com
SEBI Registration Number: INR000000221
CIN: L72400MH2017PLC444072
Validity Period: Permanent Registration

Issued by the Manager to the Open Offer

For and on behalf of the Acquirer and the PACs

Hector Asia Holdings II Pte. Ltd. (Acquirer)	Hector Asia Holdings I Pte. Ltd. (PAC 1)	KKR Asia IV Fund Investments Pte. Ltd. (PAC 2)	KIA EBT II Scheme 1 (PAC 3)
Sd/-	Sd/-	Sd/-	Sd/-

Place: Singapore/ Mumbai
Date: July 17, 2025

Adfactors/259/25

हीरो फिनकॉर्प लिमिटेड

Hero FINCORP

सीआईएनः U74899DL1991PLC046774
पंजीकृत कार्यालयः 34, सामुदायिक केंद्र, बसंत लोक, वसंत विहार, नई दिल्ली-110057
दूरभाषः 011-4948 7150 , फैक्सः 011-4948 7197, 011-4948 7198
ईमेलः litigation@herofincorp.com, वेबसाइटः www.herofincorp.com

कब्जा-सूचना((परिशिष्ट IV) नियम 8(1))

जबकि हीरो फिनकॉर्प लिमिटेड (एचएफसीएल), एक गैर-बैंकिंग वित्तीय कंपनी के प्राधिकृत अधिकारी ने, वित्तीय संपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण और प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (2002 का 54) के प्रावधानों के तहत **(इसके बाद "अधिनियम" के रूप में संदर्भित)** तथा प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 3 के साथ पठित अधिनियम की धारा 13(2) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए दिनांक 11.04.2024 को एक मांग नोटिस जारी किया, जिसमें मांग की गई हैः

1. **मैसर्स. आर.डी पाइप्स (उधारकर्ता),** जिसका पंजीकृत कार्यालय जिंद रोड, गोहाना मान धर्म कांटा के सामने, सोनीपत, हरियाणा-131301 में और 289 वार्ड नंबर 3, गोहाना पुरानी अनाज मंडी, गोहाना, सोनीपत, हरियाणा-131301 पर भी है।
2. **श्री अशोक कुमार जैन (सह-उधारकर्ता), निवासीः** 289 वार्ड नंबर 3, गोहाना पुरानी अनाज मंडी, गोहाना, सोनीपत, हरियाणा-131301,
3. **सुश्री कृष्णा जैन (सह-उधारकर्ता), निवासीः** 289 वार्ड नंबर 3, गोहाना पुरानी अनाज मंडी, गोहाना, सोनीपत, हरियाणा-131301
4. **श्री अतुल जैन(सह-उधारकर्ता/बंधककर्ता), निवासीः** 289/2 वार्ड नं. 3, गोहाना पुरानी अनाज मंडी,गोहाना, सोनीपत, हरियाणा- 131301 से

नोटिस में उल्लिखित राशि 06.11.2024 तक **रु.1,42,91,121.11/-(एक करोड़ बयालीस लाख इक्यानबे हजार एक सौ इक्कीस और ग्यारह पैसे मात्र)** से नोटिस में उल्लिखित राशि 22.04.2024 के अनुसार **रु.1,06,95,294.40/- (एक करोड़ छह लाख पंचानबे हजार दो सौ चौरानबे रुपये और चालीस पैसे मात्र)** एवं लागू ब्याज और अन्य शुल्कों के साथ उक्त नोटिस की प्राप्ति की तारीख से साठ (60) दिनों के भीतर पुनर्भुगतान करने को कहा गया है।

ऋणकर्ता राशि चुकाने में विफल रहा है, इसलिए ऋणी और सामान्य रूप से जनता को नोटिस दिया जाता है कि अधोहस्ताक्षरी ने प्रतिभूति हित (प्रवर्तन) नियमन, 2002 के नियम 8 के साथ पठित अधिनियम की धारा 13 की उप-धारा (4) के तहत उसे दी गई शक्तियों का प्रयोग करते हुए नीचे वर्णित संपत्ति पर 17 जुलाई 2025 को कब्जा कर लिया है।

विशेष रूप से ऋणकर्ता और सामान्य रूप से जनता को चेतावनी दी जाती है कि संपत्तियों के साथ कोई लेन-देन न करें और संपत्ति के साथ कोई भी व्यवहार 06.11.2024 के अनुसार **रु.1,42,91,121.11/- (एक करोड़ बयालीस लाख इक्यानबे हजार एक सौ इक्कीस और ग्यारह पैसे मात्र)** की बकाया राशि एवं लागू ब्याज और अन्य शुल्कों के लिए एचएफसीएल के प्रभार के अधीन होगा।

प्रतिभूति संपत्ति को भुनाने के लिए उपलब्ध समय के संबंध में, अधिनियम की धारा 13 की उप-धारा (8) के प्रावधानों के लिए उधारकर्ता का ध्यान आकर्षित किया जाता है।

अचल संपत्ति/सुरक्षित संपत्ति का विवरण इस प्रकार हैः

गोहाना गाँव, गोहाना तहसील और सोनीपत जिले में स्थित किल्ला संख्या 149/15/2/2(3-8) में संपत्ति भूखंड/भूमि है, इसका क्षेत्रफल 21/136 हिस्सा यानी 318 वर्ग गज (लगभग) है।

स्थानः गोहाना, सोनीपत **हस्ता./- प्राधिकृत अधिकारी**
दिनांकः 17.07.2025 **हीरो फिनकॉर्प लिमिटेड**

फॉर्म जी
अभिरूचि की अभिव्यक्ति हेतु आमंत्रण
पशुपति डेयरीज प्राइवेट लिमिटेड
सहारनपुर, उत्तर प्रदेश में डेयरी उत्पादों के निर्माण में कार्यरत
दिवाला और ऋण शोध अक्षमता (कार्पोरेट व्यक्तियों के लिए ऋण शोध अक्षमता समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 36ए के उप-नियमावली (1) के अधीन

प्रासंगिक विवरण

1.	कॉर्पोरेट देनदार का नाम, पैन और सीआईएन/एलएलपी नंबर सहित।	**मैसर्स पशुपति डेयरीज प्राइवेट लिमिटेड** पैन - AADCP4074B सीआईएन - U15204DL2003PTC273781
2.	पंजीकृत कार्यालय का पता	एफ-82, प्रथम तल, शिवाजी प्लेस राजौरी गार्डन, पश्चिम दिल्ली, नई दिल्ली, दिल्ली, भारत, 110027
3.	वेबसाइट का यूआरएल	लागू नहीं
4.	उस स्थान का विवरण जहाँ अधिकांश अचल संपत्तियाँ स्थित हैं	ग्राम कुम्हार हेड़ा एनएच-73, देहरादून रोड, सहारनपुर, उत्तर प्रदेश, 247001
5.	मुख्य उत्पादों/सेवाओं की स्थापित क्षमता	लागू नहीं
6.	पिछले वित्तीय वर्ष में बेचे गए मुख्य उत्पादों/सेवाओं की मात्रा और मूल्य	लागू नहीं
7.	कर्मचारियों/कामगारों की संख्या	शून्य
8.	दो वर्षों के अंतिम उपलब्ध वित्तीय विवरण (अनुसूचियों के साथ), ऋणदाताओं की सूची सहित अन्य विवरण URL पर उपलब्ध हैं:	वित्त वर्ष 2024-25 के लिए बैलेंस शीट वित्त वर्ष 2023-24 के लिए बैलेंस शीट www.stalwartipe.com,
9.	संहिता की धारा 25(2)(एच) के तहत समाधान आवेदकों के लिए पात्रता URL पर उपलब्ध है:	विवरण www.stalwartipe.com से डाउनलोड किया जा सकता है ,
10.	रुचि की अभिव्यक्ति प्राप्त करने की अंतिम तिथि	02 अगस्त , 2025
11.	संभावित समाधान आवेदकों की अनंतिम सूची जारी करने की तिथि	12 अगस्त , 2025
12.	अनंतिम सूची पर आपत्तियां प्रस्तुत करने की अंतिम तिथि	17 अगस्त , 2025
13.	संभावित समाधान आवेदकों की अंतिम सूची जारी करने की तिथि	27 अगस्त , 2025
14.	सूचना ज्ञापन, मूल्यांकन मैट्रिक्स और संभावित समाधान आवेदकों के लिए समाधान योजनाओं के अनुरोध जारी करने की तिथि	01 सितंबर , 2025
15.	अंतिम समाधान योजना प्रस्तुत करने की तिथि	01 अक्टूबर , 2025 शाम 5:00 बजे तक ईमेल के साथ-साथ हार्ड कॉपी भी श्री संदीप गोयल रिज़ॉल्यूशन प्रोफेशनल कार्यालय :- स्टालवार्ट रेज़ोल्यूशन प्रोफेशनल एलएलपी एसडी 73, पीतमपुरा दिल्ली 110034 को जमा करनी होगी
16.	रुचि की अभिव्यक्ति प्रस्तुत करने के लिए ईमेल आईडी संसाधित करें	cirp.pashupati@gmail.com

सीएमए संदीप गोयल
समाधान पेशेवर
(IBBI/IPA-003/IP-N00073/2017-18/10583)
एएफए सं. AA3/10583/01/300626/301302 वैधता 30.06.2026 तक
मैसर्स पशुपति डेयरीज प्राइवेट लिमिटेड (सीआईआरपी के अंतर्गत)
पंजीकृत कार्यालयः एसडी - 73 पीतमपुरा, नई दिल्ली 110034

तिथि : 18/07/2025
स्थान: दिल्ली

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ujjivan SMALL FINANCE BANK

दूसरा तल, जीएमटीटी भवन डी-7 सैक्टर 3 नोएडा उ.प्र. 201301

सार्वजनिक प्रकाशन के माध्यम से वित्तीय संपत्तियों के प्रतिभूतिकरण एवं पुनः निर्माण तथा प्रतिभूति ब्याज के प्रवर्तन अधिनियम, 2002 की धारा 13 (2) के अंतर्गत डिमांड नोटिस

एतद्द्वारा सूचना दी जाती है कि निम्नलिखित कर्जदार द्वारा बैंक से प्राप्त की गई ऋण सुविधाएं की प्रधान राशि और ब्याज की पुनः अदायगी में चूक की है तथा कथित सुविधाओं को नीचे वर्णित प्रत्येक खाते के अंतर्गत नॉन-परफॉर्मिंग असैट्स के तौर पर वर्गीकृत किया गया है। वित्तीय संपत्तियों के प्रतिभूतिकरण एवं पुनः निर्माण तथा प्रतिभूति ब्याज के प्रवर्तन अधिनियम, 2002 की धारा 13 (2) के अंतर्गत कर्जदार/गारंटरों को उनके अंतिम ज्ञात पतों पर नोटिस जारी किए थे, तथापि नोटिस अवितरित वापिस आ गए है और प्राधिकृत अधिकारी को विश्वास का कारण है कि कर्जदार/गारंटर नोटिस की सेवाओं से बच रहे है, इसलिए उन्हें इस नोटिस के बारे में सार्वजनिक सूचना के माध्यम से एतद्द्वारा सूचित किया जाता है।

शाखा और कर्जदार /गारंटर के नाम	प्रतिभूतित परिसंपत्तियों का विवरण	एनपीए की तिथि	डिमांड नोटिस की तिथि	डिमांड नोटिस के अनुसार बकाया
शाखाः पाली (राजस्थान) 1. **राधा सिंह उर्फ राधा पत्नी सत्यपाल सिंह सिकरवार उर्फ सत्यपाल सिंह** (उधारकर्ता) 747, जगदंबा नगर, आशापुरा मंदिर के पास, पाली, राजस्थान- 306401, यहां भीः 747, जगदंबा नगर, मां आशापुरा स्कूल के पास, पाली, राजस्थान- 306401, यहां भीः 275, महाराणा प्रताप नगर, पाली, पाली मारवाड़, पाली राजस्थान- 306401, यहां भीः 83, चौकीदारों की गली, पाली वार्ड क्रमांक 41, तहसील-पाली, जिला. पाली, राजस्थान- 306401, 2. **सत्यपाल सिंह सिकरवार उर्फ सत्यपाल सिंह पुत्र बाबू सिंह सिकरवार** उर्फ बाबू सिंह (सह-उधारकर्ता/गारंटर) जगदंबा नगर, आशापुरा मंदिर के पास, पाली, राजस्थान- 306401, इसके अलावाः- 83, चौकीदारों की गली, प्रताप नगर पाली, राजस्थान - 306401, इसके अलावाः 83, चौकीदारों की गली, वार्ड नं. 1, तहसील एवं जिला पाली, राजस्थान - 306401, यहां भीः 747, जगदंबा नगर, मां आशापुरा स्कूल के पास, पाली, राजस्थान- 306401, यहां भीः बीएस 143, शिवाजी नगर, वार्ड नंबर 43, पाली - 306401। आवास ऋण (खाता संख्या 2235210170000018) और (खाता संख्या 2235210070000011)	रकबा 500 वर्ग फुट क्षेत्रफल वाला आवासीय प्लॉट, प्लॉट संख्या 747, चक संख्या 2, खसरा संख्या 362, जगदंबा नगर, पाली, राजस्थान का आधा भाग, जिसकी सीमा इस प्रकार हैः- सीमाः पूर्वः इस प्लॉट का शेष भाग और भुजा, पश्चिमः प्लॉट संख्या 747-ए और भुजा, उत्तरः प्लॉट संख्या 723, दक्षिणः रोड और भुजा। यह संपत्ति राधा सिंह उर्फ राधा पत्नी सत्यपाल सिंह सिकरवार उर्फ सत्यपाल सिंह अर्थात आप में से नंबर 1 की है। बंधक निर्माण हेतु स्वामित्व विलेख जमा करने का ज्ञापन दिनांकः 03.02.2020 बंधक निर्माण हेतु स्वामित्व विलेख जमा करने का ज्ञापन दिनांकः 20.01.2022।	11.05.2025	11.06.2025	8,60,686/- रु. जो 02.06.2025 को देय है जमा 03.06.2025 से अनुबंधीय दर पर ब्याज व अन्य प्रभार।
शाखाः उत्तम नगर (दिल्ली) 1. **श्री संतोष कुमार सिंह पुत्र प्राण मोहन सिंह** (उधारकर्ता) प्लॉट संख्या 45-बी, ई-ब्लॉक, प्रथम तल, नन्हे पार्क, सोम बाजार रोड, उत्तम नगर, नई दिल्ली- 110059, अन्य पते परः **श्री संतोष कुमार सिंह पुत्र प्राण मोहन सिंह,** मकान संख्या ई-63, नन्हे पार्क, मटियाला, डी.के. मोहन गार्डन, उत्तम नगर, नई दिल्ली-110059, इसके अलावाः **श्री संतोष कुमार सिंह पुत्र प्राण मोहन सिंह,** प्लॉट नंबर 58 और 59, खसरा नंबर 67/10, ग्राम नवादा माजरा, हस्तसा, ओम विहार, फेज -5, उत्तम नगर, नई दिल्ली - 110059, 2. **श्रीमती विनीता देवी पत्नी संतोष कुमार सिंह** (सह-उधारकर्ता/गारंटर) प्लॉट नंबर 45-बी, ई-ब्लॉक, पहली मंजिल, नन्हे पार्क, सोम बाजार रोड, उत्तम नगर, नई दिल्ली-110059, यहां भीः **श्री विनीता देवी पत्नी संतोष कुमार सिंह,** मकान नंबर ई-33, नन्हे पार्क, मटियाला, डी.के. मोहन गार्डन, उत्तम नगर, पश्चिमी दिल्ली - 110059, इसके अलावा यहांः **श्री विनीता देवी पत्नी संतोष कुमार सिंह,** प्लॉट नंबर 58 और 59, खसरा नंबर 67/10, ग्राम नवादा माजरा, हस्तसा, ओम विहार, फेज -5, उत्तम नगर, नई दिल्ली - 110059. आवास ऋण (खाता नंबर 22407630000058)।	निर्मित दूसरी मंजिल, बायीं ओर, बिना छत/छत के अधिकार के, उपरोक्त निर्मित संपत्ति संख्या 58 और 59 में से 43 वर्ग गज क्षेत्रफल में फैला, खसरा संख्या 67/10 के अंतर्गत आता है, राजस्व ग्राम हस्तसाल, कॉलोनी ओम विहार, फेज-5 एक्सटेंशन, उत्तम नगर, नई दिल्ली में स्थित है, साथ ही नीचे की भूमि में आनुपातिक अविभाजित हिस्सा निम्नानुसार घिरा हैः सीमाएंः पूर्वः सड़क, पश्चिमः अन्य की संपत्ति, उत्तरः प्लॉट संख्या 57 (पुराना)/प्लॉट का भाग (नया), दक्षिणः प्लॉट संख्या 56 (पुराना)/प्लॉट संख्या 60 (नया)। संपत्ति श्रीमती विनीता देवी पत्नी संतोष कुमार सिंह अर्थात आप में से क्रमांक 2 की है। बंधक निर्माण हेतु स्वामित्व विलेख जमा करने का ज्ञापन दिनांकः 16.08.2018।	12.04.2025	27.05.2025	6,64,925/- रु. जो 27.04.2025 को देय है जमा 28.04.2025 से अनुबंधीय दर पर ब्याज व अन्य प्रभार।
शाखाः जंगल सिकरी (यूपी) 1. **श्री मेराज अली पुत्र खुर्शीद उर्फ खुर्शीद अली उर्फ खुर्शीद अंसारी** (उधारकर्ता) सहुआडीह, देवरिया पांडे, कुशीनगर, उ.प्र.- 274304, 2. **श्री खुर्शीद उर्फ खुर्शीद अली उर्फ खुर्शीद अंसारी पुत्र धनीफ** (सह-उधारकर्ता/गारंटर) सहुआडीह, देवरिया पांडे, कुशीनगर, उ.प्र.- 274304, 3.श्रीमती अयासा खातून पत्नी खुर्शीद उर्फ खुर्शीद अली, उर्फ खुर्शीद अंसारी (सह-उधारकर्ता/गारंटर) सहुआडीह, देवरिया पांडे, कुशीनगर, यूपी- 274304. आवास ऋण (खाता संख्या 2365210170000074)।	आराजी संख्या 160 और 53 की आवासीय संपत्ति, जिसका क्षेत्रफल 0-016 हेक्टेयर है, अर्थात कुल क्षेत्रफल का एक तिहाई भाग, 0.146 हेक्टेयर, राजस्व ग्राम सहुआडीह, टप्पा दांडोपुर, परगना सिधुआ जोबना, तहसील पडरौना, जिला कुशीनगर, उत्तर प्रदेश में स्थित है। इसकी सीमाएँ इस प्रकार हैंः पूर्वः सड़क, पश्चिमः मुबारक की भूमि, उत्तरः मनौवर की भूमि, दक्षिणः गुलाब की भूमि। यह संपत्ति **अयासा खातून पत्नी खुर्शीद अंसारी उर्फ खुर्शीद अली उर्फ खुर्शीद,** अर्थात आप में से तीसरे व्यक्ति की है। बंधक निर्माण हेतु स्वामित्व विलेख जमा करने का ज्ञापन दिनांकः 02.06.2023।	08.06.2025	10.07.2025	26,78,361/- रु. जो 26.06.2025 को देय है जमा 27.06.2025 से अनुबंधीय दर पर ब्याज व अन्य प्रभार।
शाखाः कोटपुतली (राजस्थान) 1. श्री राजू बुनकर उर्फ राजू चौहान पुत्र लीला राम उर्फ लीला राम बुनकर (उधारकर्ता) खट्यावाला, बड़नगर, बड़नगर, पाओटा, जयपुर, राजस्थान- 303106। 2. श्रीमती शारदा देवी पत्नी श्री राजू बुनकर उर्फ राजू चौहान (सह-उधारकर्ता/गारंटर) बड़नगर, पाओटा, जयपुर, राजस्थान-303106। आवास ऋण (खाता संख्या 2306210170000015)।	पट्टा संख्या 10, बही संख्या 31, क्षेत्रफल 84.92 वर्ग गज, ग्राम पंचायत बड़नगर, तहसील पावटा और जिला जयपुर, राजस्थान में स्थित आवासीय संपत्ति की भूमि और भवन, जिसकी सीमाएँ इस प्रकार हैंः सीमाएँः पूर्वः दिलीप/लीलाराम का मकान, पश्चिमः सारती/संतराम बलाई का मकान, उत्तरः रास्ता और जगदीश बलाई का मकान, दक्षिणः रमेश गुप्ता की कास्त भूमि। यह संपत्ति श्री राजू बुनकर पुत्र लीला राम, जो आप में से नंबर 1 हैं, की है। बंधक निर्माण हेतु स्वामित्व विलेख जमा करने का ज्ञापन दिनांकः 22.02.2023।	11.05.2025	23.05.2025	6,50,373/- रु. जो 20.05.2025 को देय है जमा 21.05.2025 से अनुबंधीय दर पर ब्याज व अन्य प्रभार।
शाखाः अलवर (राजस्थान) 1. **स्वर्गीय मुख्तयार अहमद उर्फ मुख्तयार @ मुख्तयार उर्फ मुख्तयार खान** (उधारकर्ता) पुत्र छोटे खान उर्फ छोटे खान (अपने कानूनी उत्तराधिकारियों के माध्यम से) 60 फीट रणजीत नगर, जिला अलवर, राजस्थान-301001, 2. **तरन्नुम खान उर्फ तरन्नुम बेगम** (सह-उधारकर्ता/गारंटर) पत्नी स्वर्गीय मुख्तयार अहमद @ मुख्तयार @ मुख्तयार @ मुख्तयार खान, 60 फीट रणजीत नगर, जिला अलवर, राजस्थान-301001, 3. **आफताब उर्फ आफताब अहमद उर्फ अजताब** (सह-उधारकर्ता/गारंटर) पुत्र स्वर्गीय मुख्तयार अहमद उर्फ मुख्तयार उर्फ मुख्तयार खान, 60 फीट रणजीत नगर, जिला अलवर, राजस्थान-301001। आवास ऋण (खाता संख्या 2212210170000042)।	रकबा 102 वर्ग गज क्षेत्रफल वाली फ्री होल्ड संपत्ति, प्लॉट संख्या 95/7, खसरा संख्या 181, गाँव दाउदपुर, तहसील अलवर, राजस्थान। इसकी सीमाएँ इस प्रकार हैंः पूर्वः प्लॉट संख्या 95/7ए, पश्चिमः प्लॉट संख्या 96/7, उत्तरः प्लॉट संख्या 80/7, दक्षिणः रोड। यह संपत्ति तरन्नुम खान उर्फ तरन्नुम बेगम पत्नी स्वर्गीय मुख्तयार अहमद उर्फ मुख्तयार उर्फ मुख्तयार उर्फ मुख्तयार खान की है, जो आप में से दूसरे नंबर पर हैं। बंधक बनाने के लिए स्वामित्व विलेख जमा करने का ज्ञापन दिनांकः 18.01.2024।	08.09.2024	10.02.2025	16,62,553/- रु. जो 05.02.2025 को देय है जमा 06.02.2025 से अनुबंधीय दर पर ब्याज व अन्य प्रभार।
शाखाः राजनगर (यूपी) 1. **श्री जय सिंह पुत्र जगपाल (उधारकर्ता)** प्लांट रोड भूश की ताल, गाजियाबाद, साइन विहार, उत्तर प्रदेश-201009, यहां भीः **श्री जय सिंह पुत्र जगपाल,** 257, शांति नगर, गाजियाबाद, उत्तर प्रदेश-201009, इसके अलावा यहांः श्री जय सिंह पुत्र जगपाल, हिंडाल पुर, पिलखुवा, हापुड, उत्तर प्रदेश-245101, 2. **श्रीमती लक्ष्मी पत्नी जय सिंह** (सह-उधारकर्ता/गारंटर) प्लांट रोड भूश की ताल, गाजियाबाद, साइन विहार, उत्तर प्रदेश-201009, इसके अलावाः श्रीमती लक्ष्मी पत्नी जय सिंह, 112, हिंडालापुर, हापुड, उत्तर प्रदेश-245101। आवास ऋण (खाता संख्या 2210220230000006)	शांति नगर, बिहारीपुरा, गाँव- डूंडाहेड़ा, परगना लोनी, तहसील और जिला गाजियाबाद, उत्तर प्रदेश में स्थित आवासीय संपत्ति, जिसका क्षेत्रफल 50 वर्ग गज यानी 41.805 वर्ग मीटर है, खसरा संख्या 142एमआई का एक भाग है। इसकी सीमाएँ इस प्रकार हैंः पूर्वः अन्य स्वामी की संपत्ति, पश्चिमः अन्य स्वामी की संपत्ति, उत्तरः रास्ता, दक्षिणः खाली प्लॉट। यह संपत्ति **श्रीमती लक्ष्मी पत्नी जय सिंह** यानी आप में से नंबर 2 की है। बंधक निर्माण हेतु स्वामित्व विलेख जमा करने का ज्ञापन दिनांकः 17/02/2023।	11.05.2025	11.06.2025	8,36,867/- रु. जो 20.05.2025 को देय है जमा 21.05.2025 से अनुबंधीय दर पर ब्याज व अन्य प्रभार।

उपरोक्त कर्जदारों/गारंटरों को इस नोटिस के प्रकाशन की तिथि से 60 दिनों के अंदर नोटिस में वर्णित राशि अदा करने की सलाह दी जाती है जिसमें असफल होने पर नोटिस की तिथि से 60 दिन बाद वित्तीय संपत्तियों के प्रतिभूतिकरण व पुनः निर्माण तथा प्रतिभूति ब्याज के प्रवर्तन अधिनियम, 2002 के प्रावधानों के अनुसार आगामी कार्यवाही की जाएगी। इसके अलावा कर्जदारों/गारंटरों को किसी तरीके से, जो कुछ भी हो, के माध्यम से बिना बैंक की सहमति के बिना उपरोक्त वर्णित प्रतिभूतित परिसंपत्तियों के साथ लेन देन करने से एतद्द्वारा प्रतिबंधित किया जाता है। यह सूचना बैंक को उपलब्ध किसी अन्य अधिकार के पूर्वाग्रह के बिना है और अधिनियम तथा/या अन्य प्रभावी कानून के अधीन है।

दिनांकः 17.07.2025 **स्थानः राजस्थान, दिल्ली और उत्तर प्रदेश** **प्राधिकृत अधिकारी**

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प्रधान कार्यालय : लेवल-3, वॉकहार्ट टावर्स, ईस्ट विंग सी-2 ब्लॉक, बांद्रा कुर्ला कॉम्प्लेक्स, बांद्रा (पूर्व), मुंबई 400 051 **वेबसाइट :** www.truhomefinance.in

एतद्द्वारा सूचित किया जाता है कि निम्नलिखित कर्जदार/रों ने ट्रूहोम फाइनेंस लिमिटेड (पूर्व में श्रीराम हाउसिंग फाइनेंस लिमिटेड) से प्राप्त ऋण सुविधाओं के मूलधन और ब्याज चुकाने में चूक की है और उक्त ऋण खाते अनार्जक आस्तियों (एनपीए) की श्रेणी में सूचीबद्ध किए जा चुके हैं। वित्तीय आस्तियों का प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (सरफासी ऐक्ट) की धारा 13(2) के तहत उनको उनके अंतिम ज्ञात पते पर मांग सूचना जारी की गई है। उक्त मांग सूचना के अतिरिक्त, उन्हें इस सार्वजनिक नोटिस के माध्यम से भी सूचित किया जा रहा है।

कर्जदारों, प्रतिभूतियों, बकाया राशि, धारा 13(2) के तहत प्रेषित मांग सूचनाओं और उनके तहत दावा की गई राशि का विवरण निम्नानुसार है :-

कर्जदार/सह-कर्जदार का नाम और पता	प्रत्याभूत आस्तियों का सम्पत्ति पता	मांग सूचना की तिथि एवं बकाया राशि रू. में
श्री संदीप खर्ब पुत्र श्री सुरेश कुमार फ्लैट नंबर 91, हार्मनी अपार्टमेंट, सेक्टर-4, द्वारका, दक्षिण पश्चिम दिल्ली-110075 अन्य पता : प्लॉट नंबर 30, तीसरा तल, यूनिट नंबर 1 और 4, गांव नसीरपुर, पश्चिमी सागरपुर, नई दिल्ली-110046 **श्री कुलदीप खर्ब पुत्र श्री सुरेश कुमार** फ्लैट नंबर 91, हार्मनी अपार्टमेंट, सेक्टर-4, द्वारका, दक्षिण पश्चिम दिल्ली-110075 अन्य पता : प्लॉट नंबर 30, तीसरा तल, यूनिट नंबर 1 और 4, गांव नसीरपुर, पश्चिमी सागरपुर, नई दिल्ली-110046 **श्रीमती प्रवेश देवी पत्नी श्री सुरेश कुमार** मकान नंबर 175, मुंढेला खुर्द, दक्षिण पश्चिमी दिल्ली-110073 अन्य पता : प्लॉट नंबर 30, तीसरा तल, यूनिट नंबर 1 और 4, गांव नसीरपुर, पश्चिमी सागरपुर, नई दिल्ली-110046 ऋण राशि - रु. 40,05,492/- एलएएन.- SHLHGPRK0000885 एनपीए तिथि - 03-जून-2025	सम्पत्ति के सभी अंश एवं खंड : संपत्ति तीसरा तल, यूनिट नंबर 1, रियर आरएचएस और यूनिट संख्या 4 रियर मिडिल साइड, छत के अधिकार नहीं, प्लॉट नंबर 30 पर निर्मित, 100 वर्ग गज (प्रत्येक यूनिट 50 वर्ग गज), खसरा नंबर 190 और 193 का भाग, स्थित : गांव-नसीरपुर की राजस्व संपत्ति में, पश्चिमी सागरपुर नामक काला. `नी, नई दिल्ली-110046 सीमाः- पूर्वः- गली 10 फीट चौड़ी, पश्चिमः- अन्य की संपत्ति उत्तरः- प्लॉट नं. 29 दक्षिणः- 20 फीट चौड़ी सड़क	मांग सूचना तिथि 16-जून-2025 ऋण खाता संख्या SHLHGPRK0000885 के संबंध में 09 जून 2025 तक बकाया रू. 41,37,699/- (रुपये इकतालीस लाख सैंतीस हजार छह सौ निन्यानवे मात्र) + उपरिवर्णितानुसार आगे ब्याज और आकस्मिक व्यय, लागत आदि।
सुश्री पूजा शर्मा पुत्री श्री मुकट लाल शर्मा मकान नंबर सी-140 ए, तार फैक्ट्री के पास, विश्वास पार्क, डी.के. मोहन गार्डन, उत्तम नगर, पश्चिमी दिल्ली-110059 अन्य पता : दुकान नंबर एस-155, भूतल, हॉग मार्केट, राजिन्द्रा प्लेस, नई दिल्ली-110018 **श्री कुणाल काड पुत्र श्री ओम प्रकाश काड** मकान नंबर बी-16, विश्वास पार्क, डी.के. मोहन गार्डन, उत्तम नगर, पश्चिमी दिल्ली-110059 अन्य पता : दुकान नंबर एस-155, भूतल, हॉग मार्केट, राजिंद्र प्लेस, नई दिल्ली-110018 **श्रीमती कमलेश काड पत्नी श्री ओम प्रकाश काड** मकान नंबर बी-16 ए, विश्वास पार्क, उत्तम नगर, पश्चिमी दिल्ली-110059 अन्य पता : दुकान नंबर एस-155, भूतल, हॉग मार्केट, राजिंद्र प्लेस, नई दिल्ली-110018 ऋण राशि - रु. 13,14,485/- एलएएन.- SLPHGPRK0000231 एनपीए तिथि - 03-जून-2025.	सम्पत्ति के सभी अंश एवं खंड : संपत्ति दुकान नंबर एस-155, भूतल पर, क्षेत्रफल 9.67 वर्ग मीटर, हॉग मार्केट, राजिंद्र प्लेस, नई दिल्ली-110018, चौहद्दी - पूर्वः-गलियारा पश्चिमः- प्लॉट नं. 12 उत्तरः-गलियारा दक्षिणः- दुकान नं. 156	मांग सूचना तिथि 16-जून-2025 ऋण खाता संख्या SLPHGPRK0000231 के संबंध में रु. 13,63,029/- (रूपये तेरह लाख तिरेसठ हजार उनतीस मात्र) 09 जून 2025 तक + उपरिवर्णितानुसार आगे ब्याज और आकस्मिक व्यय, लागत आदि
श्री मोहम्मद शकील पुत्र श्री मोहम्मद मुन्ना खान मकान नंबर 13, ब्लॉक-जी, गली नंबर 9, नेशनल हॉस्पिटल, संगम विहार, दक्षिण दिल्ली-110062 अन्य पताः मकान नंबर 9/14 भू तल, गली नंबर 9, संगम विहार, रतिया मार्ग के पास, दिल्ली-110062 अन्य पता : मकान नंबर डी-89/4, संगम विहार, नई दिल्ली-110080 **श्रीमती बेगम परवीन जहा पत्नी श्री मोहम्मद शकील** मकान नंबर 13, ब्लॉक-जी, गली नंबर 9, नेशनल हॉस्पिटल, संगम विहार, दक्षिण दिल्ली-110062 अन्य पताः मकान नंबर 9/14 भू तल, गली नंबर 9, संगम विहार, रतिया मार्ग के पास, दिल्ली-110062 अन्य पता : मकान नंबर डी-89/4, संगम विहार, नई दिल्ली-110080 ऋण राशि - रु. 31,44,012/- एलएएन. - SHLHGPRK0000819	सम्पत्ति के सभी अंश एवं खंड : संपत्ति संख्या डी-89/4 का सम्पूर्ण प्रथम तल, खसरा नंबर 1133 में शामिल, भूमि माप 89.68 वर्ग मीटर, जो संगम विहार, नई दिल्ली-110080 में स्थित है। चौहद्दी - पूर्वः- प्लॉट नं. डी-90/4 पश्चिमः- प्लॉट नं. डी-88/4 उत्तरः- अन्य संपत्ति दक्षिणः- सड़क/प्रवेश	मांग सूचना तिथि 16-जून-2025 ऋण खाता संख्या SHLHGPRK0000819 के संबंध में रु. 33,20,526/- (रू. तैंतीस लाख बीस हजार पांच सौ छियासी मात्र) 09 जून 2025 तक + उपरिवर्णितानुसार आगे ब्याज और आकस्मिक व्यय, लागत आदि
एनपीए तिथि - 03-जून-2025. **श्रीमती हरप्रीत कौर पत्नी श्री हरदेव सिंह** मकान नंबर 2006/1, रेलवे रोड, टिकरी खुर्द, गांव- नरेला, उत्तर पश्चिम, दिल्ली-110040 अन्य पता : मकान नंबर 2006/1, भू तल, रेलवे रोड, नरेला, दिल्ली-110040 अन्य पता : मकान नंबर 2006/1, प्रथम तल, रेलवे रोड, नरेला, दिल्ली-110040 **श्री हरदेव सिंह पदम पुत्र श्री करनैल सिंह पदम** मकान नंबर 2006/1, रेलवे रोड, टिकरी खुर्द, गांव- नरेला, उत्तर पश्चिम, दिल्ली-110040 अन्य पता : मकान नंबर 2006/1, भू तल, रेलवे रोड, नरेला, दिल्ली-110040 अन्य पता : मकान नंबर 2006/1, प्रथम तल, रेलवे रोड, नरेला, दिल्ली-110040 ऋण राशि - रु. 81,08,400/- एलएएन - SLPHGPRK0001167 और SLPHGPRK0002419 और SLPHGPRK0004230 एनपीए तिथि - 03-जून-2025.	सम्पत्ति के सभी अंश एवं खंड : रेलवे रोड, नरेला, दिल्ली-110040 स्थित खसरा संख्या 280 का अंश रूप सम्पत्ति 2006/1, भूतल, बिना छत के अधिकार के, भूमि क्षेत्रफल 61 वर्ग गज और 2006/1, प्रथम तल, बिना छत के अधिकार के, भूमि क्षेत्रफल 122 वर्ग गज, खसरा संख्या 280 का अंश, रेलवे रोड, नरेला, दिल्ली-110040 में स्थित, उक्त संपत्ति की सीमाएंः-पूर्वः श्रीमती सुरिंदर कौर की संपत्ति, पश्चिमः रेलवे रोड, उत्तरः श्री सुरिंदर कौर की संपत्ति, दक्षिणः श्री ओम प्रकाश की संपत्ति	मांग सूचना तिथि 18-जून-2025 ऋण खाता संख्या SLPHGPRK0001167 के संबंध में रुपये 48,69,741/- (रुपये अड़तालीस लाख उनसठ हजार सात सौ इकतालीस मात्र) 09 जून 2025 तक और ऋण खाता संख्या SLPHGPRK0002419 के संबंध में रुपये 17,32,055/- (रुपये सत्रह लाख बत्तीस हजार पचपन मात्र) 09 जून 2025 तक और ऋण खाता संख्या SLPHG-PRK0004230 के संबंध में रुपये 22,90,013/- (रुपये बाईस लाख नब्बे हजार तेरह मात्र) 09 जून 2025 तक + उपरिवर्णितानुसार आगे ब्याज और आकस्मिक व्यय, लागत आदि

अतः, आप, ऋणकर्ताओं से, ऊपर वर्णित पूरी बकाया राशि तथा भुगतान की प्राप्ति की तिथि तक ब्याज और दंडात्मक ब्याज भी, जो देय हो सकता है, इस सूचना की प्राप्ति की तिथि से 60 दिनों के भीतर, चुकाने की मांग की जाती है। ऐसा नहीं करने पर, अधोहस्ताक्षरी उपर्युक्त प्रतिभूतियों के प्रवर्तन के लिए सरफासी ऐक्ट के तहत कार्रवाई करने हेतु विवश होगा। कृपया ध्यान दें कि उक्त अधिनियम की धारा 13(13) के अनुसार, आपको हमारी सहमति के बिना उपरोक्त प्रतिभूतियों को बिक्री, पट्टे या अन्यथा किसी भी प्रकार से हस्तांतरित करने से प्रतिबंधित किया गया है।

स्थान : दिल्ली हस्ता./- प्राधिकृत अधिकारी- ट्रूहोम फाइनेंस लिमिटेड
दिनांक : 18-07-2025 (पहले श्रीराम हाउसिंग फाइनेंस लिमिटेड के नाम से प्रसिद्ध)